

Bail application no. 1296/21  
FIR No. 415/2015  
PS : Kotwali  
State Vs. Lalit @ Babloo @ Nepali  
Under Sections 395/412/365/120-B IPC

18.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 18.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 100 matters are listed for hearing.**

Pr. : Sh. Gyan Prakash, Ld. Additional PP for the State through VC.

Sh. Gaurav Singhal, Ld. Counsel for accused through VC.

Application moved on behalf of accused/applicant Lalit @ Babloo @ Nepal for grant of interim bail for a period of 90 days as per criteria laid down by the High Power Committee vide meeting dated 11.05.2021.

Reply to the application filed by the IO. Copy of the same be supplied to the counsel for applicant. Also issue notice to the Jail Superintendent to furnish period of custody, nominal roll as well as Jail Conduct of the applicant/accused on NDOH.

Re-list for arguments on 28.05.2021.

Copy of this order and the application be sent to Jail Superintendent alongwith notice.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/18.05.2021

FIR No. 415/15  
BM No.1295//21  
PS : Kotwali  
State Vs. Maan Singh  
Under Sections 395/412/365/120-B IPC

18.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 18.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 100 matters are listed for hearing.**

Pr. : Sh. Gyan Prakash, Ld. Additional PP for the State through VC.

Sh. Gaurav Singhal, Ld. Counsel for accused through VC.

Application moved on behalf of accused/applicant Maan Singh for grant of interim bail for a period of 90 days as per criteria laid down by the High Power Committee vide meeting dated 11.05.2021.

Reply to the application filed by the IO. Copy of the same be supplied to the counsel for applicant. Also issue notice to the Jail Superintendent to furnish period of custody, nominal roll as well as Jail Conduct of the applicant/accused on NDOH.

Re-list for arguments on 28.05.2021.

Copy of this order and the application be sent to Jail Superintendent alongwith notice.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/18.05.2021

FIR No.98/18  
PS : Sadar Bazar  
State Vs. Ranvir @ Ranglal  
Under Sections 302/120B/34 IPC & 25/27 Arms Act.

18.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 18.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 100 matters are listed for hearing.**

Pr. : Sh. Gyan Prakash, Ld. Additional PP for the State through VC.

Sh. Pradeep Kumar, Ld. Counsel for accused through VC.

Application moved on behalf of accused/applicant Ranvir @ Ranglal for grant of interim bail for a period of 90 days as per criteria laid down by the High Power Committee vide meeting dated 11.05.2021.

Reply to the application filed by the IO. Copy of the same be supplied to the counsel for applicant. Also issue notice to the Jail Superintendent to furnish period of custody, nominal roll as well as Jail Conduct of the applicant/accused on NDOH.

Re-list for arguments on 24.05.2021.

Copy of this order and the application be sent to Jail Superintendent alongwith notice.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/18.05.2021

FIR No.35/16  
PS : Civil Lines  
State Vs. Shanawaj etc  
Under Sections 302/120B/34 IPC & 25/27 Arms Act.

18.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 18.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 100 matters are listed for hearing.**

Pr. : Sh. Gyan Prakash, Ld. Additional PP for the State through VC.

Sh. Sanjay Gupta, Ld. Counsel for accused through VC.

Application moved on behalf of accused/applicant Shahnawaj for grant of interim bail for a period of 90 days as per criteria laid down by the High Power Committee vide meeting dated 11.05.2021.

Reply to the application filed by the IO. Copy of the same be supplied to the counsel for applicant. Also issue notice to the Jail Superintendent to furnish period of custody, nominal roll as well as Jail Conduct of the applicant/accused on NDOH.

Re-list for arguments on 01.06.2021.

Copy of this order and the application be sent to Jail Superintendent alongwith notice.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/18.05.2021

FIR No. 277/2016  
PS : Timarpur  
State Vs. Poonam @ Pooja  
Under Sections 381/328/34 IPC

18.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 18.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 100 matters are listed for hearing.**

Pr. : Sh. Gyan Prakash, Ld. Additional PP for the State through VC.

Sh. Hukamchand, Ld. LAC for accused through VC.

Application moved on behalf of accused/applicant Poonam @ Pooja for grant of interim bail for a period of 90 days as per criteria laid down by the High Power Committee vide meeting dated 11.05.2021.

Reply to the application be called from IO. Copy of the same be supplied to the counsel for applicant well in advance. Also issue notice to the Jail Superintendent to furnish period of custody, nominal roll as well as Jail Conduct of the applicant/accused on NDOH.

Re-list for arguments on 27.05.2021.

Copy of this order and the application be sent to Jail Superintendent as well as IO alongwith notices.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/18.05.2021

FIR No. 148/2017  
PS : Lahori Gate  
State Vs. Shakil Shabir  
Under Sections 395/397/412/34 IPC

18.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 18.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 110 matters are listed for hearing.**

Pr. : Sh. Gyan Prakash, Ld. Additional PP for the State through VC.

None for applicant.

Application moved on behalf of accused/applicant Poonam @ Pooja for grant of interim bail for a period of 90 days as per criteria laid down by the High Power Committee vide meeting dated 11.05.2021.

Reply to the application be called from IO. Copy of the same be supplied to the counsel for applicant well in advance. Also issue notice to the Jail Superintendent to furnish period of custody, nominal roll as well as Jail Conduct of the applicant/accused on NDOH.

Re-list for arguments on 02.06.2021.

Copy of this order and the application be sent to Jail Superintendent as well as IO alongwith notices.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/18.05.2021

FIR No. 206/15  
PS : Paharganj  
State Vs. Pushpender  
Under Sections 302/397/392/411/34 IPC

18.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 18.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 100 matters are listed for hearing.**

Pr. : Sh. Gyan Prakash, Ld. Additional PP for the State through VC.  
Sh. Aman Usman, Ld. Counsel for accused through VC.

Application moved on behalf of accused/applicant Pushpender for grant of interim bail for a period of 90 days as per criteria laid down by the High Power Committee vide meeting dated 11.05.2021.

Reply to the application be called from IO. Copy of the same be supplied to the counsel for applicant well in advance. Also issue notice to the Jail Superintendent to furnish period of custody, nominal roll as well as Jail Conduct of the applicant/accused on NDOH.

Re-list for arguments on 25.05.2021.

Copy of this order and the application be sent to Jail Superintendent as well as IO alongwith notices.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/18.05.2021

FIR No. 218/2020  
PS : DBG Road  
State Vs. Adil  
Under Sections 304/452/IPC

18.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 18.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 100 matters are listed for hearing.**

Pr. : Sh. Gyan Prakash, Ld. Additional PP for the State through VC.

Sh. Hukamchand, Ld. LAC for accused through VC.

Application moved on behalf of accused/applicant Adil for grant of interim bail for a period of 90 days as per criteria laid down by the High Power Committee vide meeting dated 11.05.2021.

Reply to the application be called from IO. Copy of the same be supplied to the counsel for applicant well in advance. Also issue notice to the Jail Superintendent to furnish period of custody, nominal roll as well as Jail Conduct of the applicant/accused on NDOH.

Re-list for arguments on 27.05.2021.

Copy of this order and the application be sent to Jail Superintendent as well as IO alongwith notices.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/18.05.2021



C-58  
FIR No. 208/2018  
PS : Subzi Mandi  
State Vs. Suraj  
Under Sections 307/506/34 IPC

18.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 18.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 100 matters are listed for hearing.**

Pr. : Sh. Gyan Prakash, Ld. Additional PP for the State through VC.

Sh. Hukamchand, Ld. LAC for accused through VC.

Application moved on behalf of accused/applicant Suraj for grant of interim bail for a period of 90 days as per criteria laid down by the High Power Committee vide meeting dated 11.05.2021.

Reply to the application be called from IO. Copy of the same be supplied to the counsel for applicant well in advance. Also issue notice to the Jail Superintendent to furnish period of custody, nominal roll as well as Jail Conduct of the applicant/accused on NDOH.

Re-list for arguments on 27.05.2021.

Copy of this order and the application be sent to Jail Superintendent as well as IO alongwith notices.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/18.05.2021

FIR No. 173/2019  
PS : Roop Nagar  
State Vs. Sachin  
Under Sections 304B/498A/34 IPC  
18.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 18.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 100 matters are listed for hearing.**

Pr. : Sh. Gyan Prakash, Ld. Additional PP for the State through VC.

Sh. Satish Singh, Ld. LAC for accused through VC.

Application moved on behalf of accused/applicant Sachin for grant of interim bail for a period of 90 days as per criteria laid down by the High Power Committee vide meeting dated 11.05.2021.

Reply to the application be called from IO. Copy of the same be supplied to the counsel for applicant well in advance. Also issue notice to the Jail Superintendent to furnish period of custody, nominal roll as well as Jail Conduct of the applicant/accused on NDOH.

Re-list for arguments on 31.05.2021.

Copy of this order and the application be sent to Jail Superintendent as well as IO alongwith notices.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/18.05.2021

FIR No. 59/2019  
PS : Burari  
State Vs. Ajay Kumar & Ors.  
Under Sections 302/365/34 IPC  
18.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 18.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 100 matters are listed for hearing.**

Pr. : Sh. Gyan Prakash, Ld. Additional PP for the State through VC.

Sh. Rama Shankar, Ld. Counsel for accused through VC.

Application moved on behalf of accused/applicant Narender Kumar @ Sonu for grant of interim bail for a period of 90 days as per criteria laid down by the High Power Committee vide meeting dated 11.05.2021.

Reply to the application be called from IO. Copy of the same be supplied to the counsel for applicant well in advance. Also issue notice to the Jail Superintendent to furnish period of custody, nominal roll as well as Jail Conduct of the applicant/accused on NDOH.

Re-list for arguments on 27.05.2021.

Copy of this order and the application be sent to Jail Superintendent as well as IO alongwith notices.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/18.05.2021

FIR No. 59/2019  
PS : Burari  
State Vs. Narender Kumar @ Sonu  
Under Sections 302/365/34 IPC  
18.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 18.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 100 matters are listed for hearing.**

Pr. : Sh. Gyan Prakash, Ld. Additional PP for the State through VC.

Ms. Dolly, Ld. Counsel for accused through VC.

Application moved on behalf of accused/applicant Narender Kumar @ Sonu for grant of interim bail for a period of 90 days as per criteria laid down by the High Power Committee vide meeting dated 11.05.2021.

Reply to the application be called from IO. Copy of the same be supplied to the counsel for applicant well in advance. Also issue notice to the Jail Superintendent to furnish period of custody, nominal roll as well as Jail Conduct of the applicant/accused on NDOH.

Re-list for arguments on 27.05.2021.

Copy of this order and the application be sent to Jail Superintendent as well as IO alongwith notices.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/18.05.2021

FIR No. 172/2016  
PS : Paharganj  
State Vs. Shahdat Ali  
Under Section 302 IPC  
18.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 18.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 100 matters are listed for hearing.**

Pr. : Sh. Gyan Prakash, Ld. Additional PP for the State through VC.

Sh. Chetan Panasa, Ld. Counsel for accused through VC.

ATO Nitesh Kumar, PS Paharganj through VC.

Application moved on behalf of accused/applicant Shahdat Ali for grant of interim bail for a period of 90 days as per criteria laid down by the High Power Committee vide meeting dated 11.05.2021.

Reply to the application not filed by IO. Same be filed on NDOH. Copy of the same be supplied to the counsel for applicant well in advance. Also issue notice to the Jail Superintendent to furnish period of custody, nominal roll as well as Jail Conduct of the applicant/accused on NDOH.

Re-list for arguments on 27.05.2021.

Copy of this order and the application be sent to Jail Superintendent as well as IO alongwith notices.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central

Tis Hazari/Delhi/18.05.2021

C-271  
FIR No. 300/19  
PS : Sabzi Mandi  
State Vs. Anurag Sharma  
Under Sections 323/354/354A & 10 POCSO  
18.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 18.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 100 matters are listed for hearing.**

Pr. : Sh. Gyan Prakash, Ld. Additional PP for the State through VC.  
Sh. Jasvinder Singh, Ld. LAC for accused through VC.

Application moved on behalf of accused/applicant Anurag Sharma for grant of interim bail for a period of 90 days as per criteria laid down by the High Power Committee vide meeting dated 11.05.2021.

Reply to the application be called from IO. Copy of the same be supplied to the counsel for applicant well in advance. Also issue notice to the Jail Superintendent to furnish period of custody, nominal roll as well as Jail Conduct of the applicant/accused on NDOH.

Re-list for arguments on 28.05.2021.

Copy of this order and the application be sent to Jail Superintendent as well as IO alongwith notices.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/18.05.2021

FIR No. 383/2013  
PS : Burari  
State Vs. Mukesh Kumar Sharma  
Under Sections 323/354/354A & 10 POCSO  
18.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 18.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 100 matters are listed for hearing.**

Pr. : Sh. Gyan Prakash, Ld. Additional PP for the State through VC.

Sh. Prasoon Kumar, Ld. LAC for accused through VC.

Application moved on behalf of accused/applicant Mukesh Kr. Sharma for grant of interim bail for a period of 90 days as per criteria laid down by the High Power Committee vide meeting dated 11.05.2021.

Reply to the application be called from IO. Copy of the same be supplied to the counsel for applicant well in advance. Also issue notice to the Jail Superintendent to furnish period of custody, nominal roll as well as Jail Conduct of the applicant/accused on NDOH.

Re-list for arguments on 25.05.2021.

Copy of this order and the application be sent to Jail Superintendent as well as IO alongwith notices.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/18.05.2021



FIR No. 487/2017  
PS : Burar  
State Vs. Vishal Tyagi  
Under Sections 376 IPC  
18.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 18.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 100 matters are listed for hearing.**

Pr. : Sh. Gyan Prakash, Ld. Additional PP for the State through VC.

Sh. P.K. Chaudhary, Ld. Counsel for accused through VC.

Application moved on behalf of accused/applicant Vishal Tyagi for grant of interim bail for a period of 90 days as per criteria laid down by the High Power Committee vide meeting dated 11.05.2021.

Reply to the application be called from IO. Copy of the same be supplied to the counsel for applicant well in advance. Also issue notice to the Jail Superintendent to furnish period of custody, nominal roll as well as Jail Conduct of the applicant/accused on NDOH.

Re-list for arguments on 27.05.2021.

Copy of this order and the application be sent to Jail Superintendent as well as IO alongwith notices.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/18.05.2021

Bail No. 791  
FIR No. 27//2014  
PS : Jama Masjid  
State Vs Shahjada Irfan @ Lala  
Under Sections 364/368/395/397/412/34 IPC  
18.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 18.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 100 matters are listed for hearing.**

Pr. : Sh. Gyan Prakash, Ld. Additional PP for the State through VC.

Sh. Arun Sharma, Ld. Counsel for accused/applicant through VC.

Application moved on behalf of accused/applicant Dharmender Kumar for grant of interim bail for a period of 90 days as per criteria laid down by the High Power Committee vide meeting dated 11.05.2021.

Reply to the application be called from IO. Copy of the same be supplied to the counsel for applicant well in advance. Also issue notice to the Jail Superintendent to furnish period of custody, nominal roll as well as Jail Conduct of the applicant/accused on NDOH.

Re-list for arguments on 29.05.2021.

Copy of this order and the application be sent to Jail Superintendent as well as IO alongwith notices.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/18.05.2021

Bail No. 33  
FIR No. 335/2017  
PS : Timarpur  
State Vs. Bheema  
Under Sections 307/34 IPC  
18.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 18.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 100 matters are listed for hearing.**

Pr. : Sh. Gyan Prakash, Ld. Additional PP for the State through VC.

Sh. Salim Malik, Old. Counsel for accused/applicant through VC.

Application moved on behalf of accused/applicant Bheema for grant of interim bail for a period of 90 days as per criteria laid down by the High Power Committee vide meeting dated 11.05.2021.

Reply to the application be called from IO. Copy of the same be supplied to the counsel for applicant well in advance. Also issue notice to the Jail Superintendent to furnish period of custody, nominal roll as well as Jail Conduct of the applicant/accused on NDOH.

Re-list for arguments on 29.05.2021.

Copy of this order and the application be sent to Jail Superintendent as well as IO alongwith notices.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/18.05.2021

FIR No. 97/2019  
PS : Crime Branch  
State Vs. Sarfaraz  
Under Sections 20 NDPS Act  
18.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 18.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 100 matters are listed for hearing.**

Pr. : Sh. Gyan Prakash, Ld. Additional PP for the State through VC.

Sh. Vishal Raj, Ld. Counsel for applicant through VC.

Application moved on behalf of accused/applicant Sarfaraz for grant of interim bail on medical grounds.

Reply to the application be called from IO.

Re-list for arguments on 20.05.2021. TCR be also requisitioned for NDOH.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/18.05.2021

CA No. 2380/21  
Rohit @ Machhi Vs. State  
FIR No. 464/2018  
PS Sarai Rohilla  
Under Section 379/356/411/34 IPC  
18.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 18.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 100 matters are listed for hearing.**

**Fresh case under Section 374 (2) Cr.P.C, received.**

Pr. : Sh. Gyan Prakash, Ld. Additional PP for the State through VC.

Sh. Nishant Sharma, Ld. Counsel for applicant through VC.

List for arguments on **20.05.2021**. TCR be also requisitioned for NDOH.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/18.05.2021

At this stage at 3:40 p.m., a letter seeking clarification in CA No. 59/20 in respect of convict Rohit @ Macchi S/o Dinesh has been received from Jail Superintendent. Same is taken on record for consideration on NDOH.

List on date fixed i.e., on 20.05.2021.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/18.05.2021

Bail No. 471  
FIR No. 294/2006  
PS : Civil Line  
State Vs Dharmender Kumar  
Under Sections 302/307/34 IPC  
18.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 18.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 100 matters are listed for hearing.**

Pr. : Sh. Gyan Prakash, Ld. Additional PP for the State through VC.

Sh. Ajay Raghav, Ld. Counsel for accused/applicant through VC.

Application moved on behalf of accused/applicant Dharmender Kumar for grant of interim bail for a period of 90 days as per criteria laid down by the High Power Committee vide meeting dated 11.05.2021.

Reply to the application filed by the IO. Copy of the same be supplied to the counsel for applicant.

Issue notice to the Jail Superintendent to furnish period of custody, nominal roll as well as Jail Conduct of the applicant/accused on NDOH.

Re-list for arguments on 25.05.2021.

Copy of this order and the application be sent to Jail Superintendent alongwith notice.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/18.05.2021

Bail No. 791  
FIR No. 292/2014  
PS : Rajinder Nagar  
State Vs Suraj Singh @ SAhil  
Under Sections 302/394/397/411/120B IPC  
18.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 18.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 100 matters are listed for hearing.**

Pr. : Sh. Gyan Prakash, Ld. Additional PP for the State through VC.

Sh. S.N.Shukla, Ld. Counsel for accused/applicant through VC.

Application moved on behalf of accused/applicant Suraj Singh @ Sahil for grant of interim bail for a period of 90 days as per criteria laid down by the High Power Committee vide meeting dated 11.05.2021.

Reply to the application filed by the IO. Copy of the same be supplied to the counsel for applicant.

Issue notice to the Jail Superintendent to furnish period of custody, nominal roll as well as Jail Conduct of the applicant/accused on NDOH.

Re-list for arguments on 25.05.2021.

Copy of this order and the application be sent to Jail Superintendent alongwith notice.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/18.05.2021

Bail No. 581  
FIR No. 22/18  
PS : Kamla Market  
State Vs Radha  
Under Sections 302 IPC  
18.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 18.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 100 matters are listed for hearing.**

Pr. : Sh. Gyan Prakash, Ld. Additional PP for the State through VC.

Sh. S.N.Shukla, Ld. Counsel for accused/applicant through VC.

Application moved on behalf of accused/applicant Radha for grant of interim bail for a period of 90 days as per criteria laid down by the High Power Committee vide meeting dated 11.05.2021.

Reply to the application filed by the IO. Copy of the same be supplied to the counsel for applicant.

Issue notice to the Jail Superintendent to furnish period of custody, nominal roll as well as Jail Conduct of the applicant/accused on NDOH.

Re-list for arguments on 25.05.2021.

Copy of this order and the application be sent to Jail Superintendent alongwith notice.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/18.05.2021



Bail No. 791  
FIR No. 0463/2020  
PS : Sarai Rohilla  
State Vs Usman  
Under Sections 307/323/325/147/148/149/34 IPC  
18.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 18.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 100 matters are listed for hearing.**

Pr. : Sh. Gyan Prakash, Ld. Additional PP for the State through VC.

Sh. Nagender Singh, Ld. Counsel for accused/applicant through VC.

Application moved on behalf of accused/applicant Usman for grant of interim bail for a period of 90 days as per criteria laid down by the High Power Committee vide meeting dated 11.05.2021.

Reply to the application filed by the IO. Copy of the same be supplied to the counsel for applicant.

Issue notice to the Jail Superintendent to furnish period of custody, nominal roll as well as Jail Conduct of the applicant/accused on NDOH.

Re-list for arguments on 29.05.2021.

Copy of this order and the application be sent to Jail Superintendent alongwith notice.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/18.05.2021

Bail No. 581  
SC No. 100/2021  
FIR No. 601/14  
PS : Sarai Rohilla  
State Vs Veer Singh  
Under Sections 302/34 IPC  
18.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 18.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 100 matters are listed for hearing.**

Pr. : Sh. Gyan Prakash, Ld. Additional PP for the State through VC.

Sh. Nihit Dalmia, Ld. Counsel for accused/applicant through VC.

Application moved on behalf of accused/applicant Veer Singh for grant of interim bail for a period of 90 days as per criteria laid down by the High Power Committee vide meeting dated 11.05.2021.

Reply to the application filed by the IO. Copy of the same be supplied to the counsel for applicant.

Issue notice to the Jail Superintendent to furnish period of custody, nominal roll, date of surrender of accused, if granted interim bail for 90 days as per HPC guidelines as well as Jail Conduct of the applicant/accused on NDOH.

Re-list for arguments on 22.05.2021.

Copy of this order and the application be sent to Jail Superintendent alongwith notice.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/18.05.2021

Bail No. 131  
FIR No. 0463/2017  
PS : Timarpur  
State Vs Saurabh  
Under Sections 302/34 IPC  
18.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 18.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 100 matters are listed for hearing.**

Pr. : Sh. Gyan Prakash, Ld. Additional PP for the State through VC.

Sh. Piyush Pahuja, Ld. Counsel for accused/applicant through VC.

Application moved on behalf of accused/applicant Saurabh for grant of interim bail for a period of 90 days as per criteria laid down by the High Power Committee vide meeting dated 11.05.2021.

Reply to the application filed by the IO. Copy of the same be supplied to the counsel for applicant.

Issue notice to the Jail Superintendent to furnish period of custody, nominal roll as well as Jail Conduct of the applicant/accused on NDOH.

Re-list for arguments on 25.05.2021.

Copy of this order and the application be sent to Jail Superintendent alongwith notice.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/18.05.2021

Bail No. 791  
FIR No. 212/20  
PS : Timarpur  
State Vs Suresh Malhotra @ Shiva  
Under Sections 302/34 IPC  
18.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 18.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 100 matters are listed for hearing.**

Pr. : Sh. Gyan Prakash, Ld. Additional PP for the State through VC.

Sh. Sukhbir Sheoran, Ld. Counsel for accused/applicant through VC.

Application moved on behalf of accused/applicant Suresh Malhotra @ Shiva for grant of interim bail for a period of 90 days as per criteria laid down by the High Power Committee vide meeting dated 11.05.2021.

Reply to the application filed by the IO. Copy of the same be supplied to the counsel for applicant.

Issue notice to the Jail Superintendent to furnish period of custody, nominal roll as well as Jail Conduct of the applicant/accused on NDOH.

Re-list for arguments on 27.05.2021.

Copy of this order and the application be sent to Jail Superintendent alongwith notice.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/18.05.2021

Bail No. 791  
FIR No. 391/14  
PS : Kashmere Gate  
State Vs. Subhash Singh  
Under Sections 392/394/395/412/224/511/34 IPC  
18.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 18.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 100 matters are listed for hearing.**

Pr. : Sh. Gyan Prakash, Ld. Additional PP for the State through VC.

Sh. Kamlesh, Ld. LAC for accused/applicant through VC.

IO SI Sandeep from PS Kashmere Gate through VC.

Application moved on behalf of accused/applicant Subhash Singh for grant of interim bail for a period of 90 days as per criteria laid down by the High Power Committee vide meeting dated 11.05.2021.

Reply to the application filed by the IO. Copy of the same be supplied to the counsel for applicant.

Issue notice to the Jail Superintendent to furnish period of custody, nominal roll as well as Jail Conduct of the applicant/accused on NDOH.

Re-list for arguments on 28.05.2021.

Copy of this order and the application be sent to Jail Superintendent alongwith notice.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/18.05.2021

Bail No. 271  
FIR No. 153/17  
PS : ODRS  
State Vs. Malwati @ Moti  
Under Sections 363/363A/368/370/120B/34 IPC  
18.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 18.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 100 matters are listed for hearing.**

Pr. : Sh. Gyan Prakash, Ld. Additional PP for the State through VC.

Sh. Jasvinder Singh, Ld. LAC for accused/applicant through VC.

Application moved on behalf of accused/applicant Malwati @ Moti for grant of interim bail for a period of 90 days as per criteria laid down by the High Power Committee vide meeting dated 11.05.2021.

Reply to the application filed by the IO. Copy of the same be supplied to the counsel for applicant.

Issue notice to the Jail Superintendent to furnish period of custody, nominal roll as well as Jail Conduct of the applicant/accused on NDOH.

Re-list for arguments on 28.05.2021.

Copy of this **order and the application** be sent to Jail Superintendent alongwith notice.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/18.05.2021

Bail No. 471  
FIR No. 30/2020  
PS : Rajinder Nagar  
State Vs. Nitesh Phore @ Nitu S/o Late Vijay Kumar  
Under Sections 307/387/552/120-B/34 IPC & 25 Arms Act  
18.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 18.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 100 matters are listed for hearing.**

Pr. : Sh. Gyan Prakash, Ld. Additional PP for the State through VC.

Sh. Sumeet Shokeen, Ld. Counsel for accused/applicant through VC.

Application moved on behalf of accused/applicant Nitesh Phore @ Nitu for grant of interim bail for a period of 90 days as per criteria laid down by the High Power Committee vide meeting dated 11.05.2021.

Reply to the application filed by the IO. Copy of the same be supplied to the counsel for applicant.

Issue notice to the Jail Superintendent to furnish period of custody, nominal roll as well as Jail Conduct of the applicant/accused on NDOH.

Re-list for arguments on 28.05.2021.

Copy of this **order and the application** be sent to Jail Superintendent alongwith notice.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/18.05.2021

Bail No. 33  
FIR No. 32/2019  
PS : Prasad Nagar  
State Vs. Vikram @ Vicky  
Under Sections 302/34 IPC & 25 Arms Act  
18.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 18.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 100 matters are listed for hearing.**

Pr. : Sh. Gyan Prakash, Ld. Additional PP for the State through VC.

Sh. Vineet Jain, Ld. Counsel for accused/applicant through VC.

Application moved on behalf of accused/applicant Vineet Jain for grant of interim bail for a period of 90 days as per criteria laid down by the High Power Committee vide meeting dated 11.05.2021.

Reply to the application filed by the IO. Copy of the same be supplied to the counsel for applicant.

Issue notice to the Jail Superintendent to furnish period of custody, nominal roll as well as Jail Conduct of the applicant/accused on NDOH.

Re-list for arguments on 29.05.2021.

Copy of this **order and the application** be sent to Jail Superintendent alongwith notice.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/18.05.2021



Bail No. 791  
FIR No. 106/2012  
PS : Kamla Market  
State Vs. Akash  
Under Sections 302/307/186/353/333/109/34 IPC  
18.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 18.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 100 matters are listed for hearing.**

Pr. : Sh. Gyan Prakash, Ld. Additional PP for the State through VC.

Sh. Aman Madan and Sh. Pranav Gupta, Ld. Counsel for  
accused/applicant through VC.

IO Inspector Jagdeep Malik from PS Kamla Market through VC.

Application moved on behalf of accused/applicant Akash for grant of interim bail for a period of 90 days as per criteria laid down by the High Power Committee vide meeting dated 11.05.2021.

Reply to the application filed by the IO. Copy of the same be supplied to the counsel for applicant.

Issue notice to the Jail Superintendent to furnish period of custody, nominal roll as well as Jail Conduct of the applicant/accused on NDOH.

Re-list for arguments on 29.05.2021.

Copy of this **order and the application** be sent to Jail Superintendent alongwith notice.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/18.05.2021

Bail No. 33  
FIR No. 243/17 & 245/17  
PS : Burari  
State Vs. Deepak  
Under Sections 302/380/411/201/120-B IPC  
18.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 18.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 100 matters are listed for hearing.**

Pr. : Sh. Gyan Prakash, Ld. Additional PP for the State through VC.

Sh. Arvind Vats Ld. Counsel for accused/applicant through VC.

Application moved on behalf of accused/applicant Deepak for grant of interim bail for a period of 90 days as per criteria laid down by the High Power Committee vide meeting dated 11.05.2021.

Reply to the application filed by the IO. Copy of the same be supplied to the counsel for applicant.

Issue notice to the Jail Superintendent to furnish period of custody, nominal roll as well as Jail Conduct of the applicant/accused on NDOH.

Re-list for arguments on 29.05.2021.

Copy of this **order and the application** be sent to Jail Superintendent alongwith notice.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/18.05.2021

Bail No. 131  
FIR No. 243/20  
PS : Timarpur  
State Vs. Ramesh Kashyap  
Under Sections 307/34 IPC  
18.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 18.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 100 matters are listed for hearing.**

Pr. : Sh. Gyan Prakash, Ld. Additional PP for the State through VC.

Sh. Suraj Prakash, Ld. Counsel for accused/applicant through VC.

Application moved on behalf of accused/applicant Ramesh Kashyap for grant of interim bail for a period of 90 days as per criteria laid down by the High Power Committee vide meeting dated 11.05.2021.

Reply to the application filed by the IO. Copy of the same be supplied to the counsel for applicant.

Issue notice to the Jail Superintendent to furnish period of custody, nominal roll as well as Jail Conduct of the applicant/accused on NDOH.

Re-list for arguments on 29.05.2021.

Copy of this **order and the application** be sent to Jail Superintendent alongwith notice.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/18.05.2021

Bail No. 131  
FIR No. 140/2018  
PS : DBG Road  
State Vs. Yogesh @ Chonch  
Under Sections 392/394/397/506/34 IPC  
18.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 18.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 100 matters are listed for hearing.**

Pr. : Sh. Gyan Prakash, Ld. Additional PP for the State through VC.

Sh. P.K. Garg, Ld. Counsel for accused/applicant through VC.

Application moved on behalf of accused/applicant Yogesh Chonch for grant of interim bail for a period of 90 days as per criteria laid down by the High Power Committee vide meeting dated 11.05.2021.

Reply to the application filed by the IO. Copy of the same be supplied to the counsel for applicant.

Issue notice to the Jail Superintendent to furnish period of custody, nominal roll as well as Jail Conduct of the applicant/accused on NDOH.

Re-list for arguments on 22.05.2021.

Copy of this **order and the application** be sent to Jail Superintendent alongwith notice.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/18.05.2021



BA No. 2285/2021

FIR No. 84/21

PS : Paharganj

State Vs Vineet Pandey @ Kashi Prasad Pandey

18.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 18.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 100 matters are listed for hearing.**

Pr. : Sh. Gyan Prakash, Ld. Additional PP for the State through VC.

None for applicant.

Reply of the bail application has not been filed by the IO.  
Issue notice to IO to file the reply on NDOH with direction to remain present through VC on NDOH.

List for arguments on 28.05.2021.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/18.05.2021

Interim Bail application  
FIR No. 106/2016  
PS : Maurice Nagar  
State Vs Naveen Uppal @ Sunny  
Under Section 302 IPC  
18.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 18.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 100 matters are listed for hearing.**

Pr. : Sh. Gyan Prakash, Ld. Additional PP for the State through VC.

Ld. Counsel for accused/applicant through VC.

Reply to the application filed by the IO.

At request, list for arguments on 20.05.2021.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/18.05.2021

FIR No. 270/17

PS : Sarai Rohilla

State Vs Mannu @ Manish S/o Omprakash

Under Sections 10 POCSO

18.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 18.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 100 matters are listed for hearing.**

**This an application filed on behalf of accused Mannu @ Manish under Section 439 Cr. PC for grant of interim bail for 90 days as per HPC guidelines.**

Pr. : Sh. Gyan Prakash, Ld. Additional PP for the State through VC.

Sh. Sandeep Gupta, Ld.LAC for accused/applicant through VC.

At this stage, Ld.LAC submits that he does not want to pursue his application. In view of his request, present matter is dismissed as withdrawn.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/18.05.2021



FIR No. 227/16

PS : Burari

State Vs Anil @ Raja

Under Sections 304/392/397/411/34 IPC

18.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 18.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 100 matters are listed for hearing.**

**This an application filed on behalf of accused Anil @ Raja under Section 439 Cr. PC for grant of interim bail.**

Pr. : Sh. Gyan Prakash, Ld. Additional PP for the State through VC.

Sh. Sher Singh, Ld. Counsel for accused/applicant through VC.

Reply to the application be called from the IO.

List on 01.06.2021.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/18.05.2021

FIR No. 212/20  
PS : Timarpur  
State Vs Suresh Malhotra

18.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 18.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 100 matters are listed for hearing.**

**This an application filed on behalf of accused Suresh Malhotra under Section 439 Cr. PC for grant of interim bail for 90 days as per HPC guidelines.**

Pr. : Sh. Gyan Prakash, Ld. Additional PP for the State through VC.

Sh. Kamlesh Kumar, Ld.LAC for accused/applicant through VC.

At this stage, Ld.LAC submits that he does not want to pursue his application. In view of his request, present matter is dismissed as withdrawn.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/18.05.2021

FIR No. 172/16  
PS : Paharganj  
State Vs Shahadat Ali

18.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 18.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 100 matters are listed for hearing.**

**This an application filed on behalf of accused Sahadat Ali under Section 439 Cr. PC for grant of interim bail for 90 days as per HPC guidelines.**

Pr. : Sh. Gyan Prakash, Ld. Additional PP for the State through VC.

Sh. A.K. Kaushal, Ld.LAC for accused/applicant through VC.

At this stage, Ld.LAC submits that he does not want to pursue his application. In view of his request, present matter is dismissed as withdrawn.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/18.05.2021

FIR No. 247/21  
PS : Burari  
State Vs. Sandeep  
Bail No.1287/21  
18.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 18.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 100 matters are listed for hearing.**

**This an application filed on behalf of accused Sahadat Ali under Section 439 Cr. PC for grant of interim bail for 90 days as per HPC guidelines.**

Pr. : Sh. Gyan Prakash, Ld. Additional PP for the State through VC.

Sh. Nepal Singh, Ld. Counsel for accused/applicant ` through VC.

At this stage, Ld. counsel submits that he wants to withdraw his application with liberty to file fresh application. In view of his request, present matter is dismissed as withdrawn. Applicant is at liberty to move fresh application.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/18.05.2021



FIR No. 209/17

PS : Karol Bagh

State Vs Madan

Under Sections 380/392/395/482419/120 B/34 IPC

18.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 18.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 100 matters are listed for hearing.**

**This an application filed on behalf of accused Mannu @ Manish under Section 439 Cr. PC for grant of interim bail for 90 days as per HPC guidelines.**

Pr. : Sh. Gyan Prakash, Ld. Additional PP for the State through VC.

Sh. B.S. Chaudhary, Ld. Counsel for accused/applicant  
through VC.

At this stage, Ld.LAC submits that he does not want to pursue his application. In view of his request, present matter is dismissed as withdrawn.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/18.05.2021

FIR No. 117/2016  
PS : Sarai Rohilla  
State Vs Vikash Singh Verma  
Under Sections 302/34 IPC  
18.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 18.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 100 matters are listed for hearing.**

**This an application filed on behalf of accused Vikash Singh under Section 439 Cr. PC for grant of interim regular bail for 15 days.**

Pr. : Sh. Gyan Prakash, Ld. Additional PP for the State through VC.

Sh. Gurpreet Singh, Ld. Counsel for accused/applicant  
through VC.

Reply to the application be called from the IO on NDOH.

List for arguments on 20.05.2021.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/18.05.2021

CA No. 2381/21  
CC No. 9000/18  
PS : Rajinder Nagar  
Rohit Sharma Vs. Nupur Dua

18.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 18.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 115 matters are listed for hearing.**

Pr. : Sh. Gyan Prakash, Ld. Additional PP for the State through VC.

Sh. Pradeep Rana Ld. Counsel for applicant through VC.

At request, list on 21.05.2021.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/18.05.2021



CNR No. DLCT01-003968-2015  
SC No. 28310/16  
FIR No. 333/14  
PS : Chandni Mahal  
State Vs Louis

18.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 18.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 100 matters are listed for hearing.**

Pr. : Sh. Gyan Prakash, Ld. Additional PP for the State through VC.

Sh. Basant Gupta, Ld. Counsel for accused/applicant through VC.

Notice to the application be issued to the victim/complainant through IO for NDOH.

At request, list on 28.05.2021.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/18.05.2021

Bail application no. 912

FIR No. 96/2021

PS : Kotwali

State Vs Khempreet

Under Sections

18.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 18.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 100 matters are listed for hearing.**

Pr. : Sh. Gyan Prakash, Ld. Additional PP for the State through VC.

Sh. Jagdeep Singh Dhillon, Ld. Counsel for accused/applicant through VC.

At request of Ld. Counsel, list on 21.05.2021.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,

Electricity Court No.02, Central

Tis Hazari/Delhi/18.05.2021

Bail application no. 1143  
FIR No. 96/2021  
PS : Kotwali  
State Vs Maninder Singh @ Moni

18.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 18.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 100 matters are listed for hearing.**

Pr. : Sh. Gyan Prakash, Ld. Additional PP for the State through VC.

Sh. Jagdeep Singh Dhillon, Ld. Counsel for accused/applicant through VC.

At request of Ld. Counsel, list on 21.05.2021.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/18.05.2021

Bail application no. 910  
FIR No. 96/2021  
PS : Kotwali  
State Vs . Jabarjung Singh

18.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 18.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 100 matters are listed for hearing.**

Pr. : Sh. Gyan Prakash, Ld. Additional PP for the State through VC.

Sh. Jagdeep Singh Dhillon, Ld. Counsel for accused/applicant through VC.

At request of Ld. Counsel, list on 21.05.2021.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/18.05.2021

Interim bail of Yunus  
FIR No. 142/17  
PS : Lahori Gate  
State Vs Shakeel & Ors.  
18.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 18.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 100 matters are listed for hearing.**

Pr. : Sh. Gyan Prakash, Ld. Additional PP for the State through VC.

Sh. Gaurav Rawat, Ld. Counsel for accused/applicant Yunus through VC.

Sh. Sandeep Gupta, Ld. LAC for accused Shakeel.

Reply of the application qua accused Shakeel has been received. Same be supplied to Ld. LAC for accused Shakeel.

Reply/medical status report of accused Yunus not filed by the Jail Superintendent. Issue show cause notice to the Jail Superintendent in terms of previous order as to why reply/medical status report of accused Yunus not filed.

Be put up for arguments on 20.05.2021.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/18.05.2021

FIR No. 39/2011  
PS : Kashmere Gate  
State Vs Harpreet Singh

18.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 18.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 100 matters are listed for hearing.**

Pr. : Sh. Gyan Prakash, Ld. Additional PP for the State through VC.

None for accused/applicant.

Re-list on 04.06.2021.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/18.05.2021

FIR No. 58/2016

PS : Burari

State Vs Rohit Kumar, 2, Suraj @ Sumit Kumar & 3. Daleep

U/s 302/34 IPC

18.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 18.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 100 matters are listed for hearing.**

Pr. : Sh. Gyan Prakash, Ld. Additional PP for the State through VC.

None for accused/applicant.

Re-list on 20.05.2021.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/18.05.2021

CNR No. DLCT01-005849-2020

BA No. 1290/2020

FIR No. 180/19

PS : Rajinder Nagar

State Vs Krishna Sharma @ Krishna Devi

Under Sections 498-A/406/34 IPC

18.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 18.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 100 matters are listed for hearing.**

Pr. : Sh. Gyan Prakash, Ld. Additional PP for the State through VC.

None for applicant/accused.

Sh. Suraj Sharma, Ld. Counsel for complainant through VC.

At request of Ld. Counsel for complainant, list on 15.06.2021.

Interim order to continue till next date of hearing.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/18.05.2021



CNR No. DLCT01-005848-2020  
BA No. 1289/2020  
FIR No. 180/19  
PS : Rajinder Nagar  
State Vs Ashok Kumar Sharma  
Under Sections 498-A/406/34 IPC  
18.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 18.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 100 matters are listed for hearing.**

Pr. : Sh. Gyan Prakash, Ld. Additional PP for the State through VC.

None for applicant/accused.

Sh. Suraj Sharma, Ld. Counsel for complainant through VC.

At request of Ld. Counsel for complainant, list on 15.06.2021.

Interim order to continue till next date of hearing.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/18.05.2021

CNR No. DLCT01-005839-2020  
BA No. 1287/2020  
FIR No. 180/19  
PS : Rajinder Nagar  
State Vs Rajeev Sharma  
Under Sections 498-A/406/34 IPC  
18.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 18.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 100 matters are listed for hearing.**

Pr. : Sh. Gyan Prakash, Ld. Additional PP for the State through VC.

None for applicant/accused.

Sh. Suraj Sharma, Ld. Counsel for complainant through VC.

At request of Ld. Counsel for complainant, list on 15.06.2021.

Interim order to continue till next date of hearing.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/18.05.2021

Bail application no. 2251/21  
FIR No. 111/21  
PS : Subzi Mandi  
State Vs Sheikh Riyaujuddin @ Lalla  
Under Sections 454/380/34 IPC  
18.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 18.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 100 matters are listed for hearing.**

Pr. : Sh. Gyan Prakash, Ld. Additional PP for the State through VC.

Sh. S.K. Tiwari, Ld. Counsel for accused/applicant through VC.

IO is not present despite specific direction. Issue notice to IO to remain present through VC on NDOH.

Put up for arguments on 24.05.2021.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/18.05.2021

FIR No. 467/20

PS : Sarai Rohilla

State Vs Salim

Under Sections 328/3779/411/34 IPC

18.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 18.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 100 matters are listed for hearing.**

**An application under Section 439 Cr.PC for grant of bail of accused Salim has been moved.**

Pr. : Sh. Gyan Prakash, Ld. Additional PP for the State through VC.

Ms. Archana Verma, Ld. LAC for accused/applicant through VC.

Reply received from PS.

IO is not present. Issue notice to IO to remain present through VC on NDOH.

Put up for arguments on 31.05.2021.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/18.05.2021

FIR No. 383/2013

PS : Burari

State Vs Sandeep Kumar @ Sunny

Under Sections 363/364A/302/468/471/120B/34 IPC

18.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 18.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 100 matters are listed for hearing.**

**An application under Section 439 Cr.PC for grant of bail of accused Sandeep Kumar @ Sunny has been moved.**

Pr. : Sh. Gyan Prakash, Ld. Additional PP for the State through VC.

Sh. Javed Akhthar, Ld. LAC for accused/applicant through VC.

Reply of the application be called from the IO.

Put up for arguments on 21.05.2021.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/18.05.2021

FIR No. 91/20  
PS : Gulabi Bagh  
State Vs Deepak @ Deepu  
Under Sections 302/34 IPC  
18.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 18.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 100 matters are listed for hearing.**

**An application under Section 439 Cr.PC for grant of bail of accused Deepak @ Deepu has been moved.**

Pr. : Sh. Gyan Prakash, Ld. Additional PP for the State through VC.

Sh. Nishant Sharma, Ld. Counsel for accused/applicant through VC.

Reply to application be called from IO.

Put up for arguments on 19.05.2021.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/18.05.2021

Bail application no. 2293/21  
FIR No. 111/21  
PS : Subzi Mandi  
State Vs Shahrukh @ Akram  
Under Sections 454/380/411/34 IPC  
18.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 18.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 100 matters are listed for hearing.**

Pr. : Sh. Gyan Prakash, Ld. Additional PP for the State through VC.

Sh. S.K. Tiwari, Ld. Counsel for accused/applicant through VC.

IO is not present despite specific direction. Issue notice to IO to remain present through VC on NDOH.

Put up for arguments on 24.05.2021.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/18.05.2021

CNR No. DLCT01-013415-2019  
FIR No. 303/18  
SC No. 125/21  
PS : Kamla Market  
State Vs Saddan @ Bhura  
Under Sections 392/395/397/34 IPC

18.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 18.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 100 matters are listed for hearing.**

Pr. : Sh. Gyan Prakash, Ld. Additional PP for the State through VC.

None for applicant.

Reply to the application filed by the IO.

Put up for appearance/arguments on 25.05.2021.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/18.05.2021



FIR No. 276/2016

PS : DBG Road

State Vs Laxmi Naryan & Ors.

Under Sections 302/201/506/120B IPC

18.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 18.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 100 matters are listed for hearing.**

Pr. : Sh. Gyan Prakash, Ld. Additional PP for the State through VC.

None for applicant.

Be put up before the concerned Court on 04.06.2021.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/18.05.2021

FIR No. 276/2016

PS : DBG Road

State Vs Laxmi Naryan & Ors.

Under Sections 302/201/506/120B IPC

18.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 18.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 100 matters are listed for hearing.**

Pr. : Sh. Gyan Prakash, Ld. Additional PP for the State through VC.

None for applicant.

Reply received from IO.

Be put up before the concerned Court on 04.06.2021.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/18.05.2021e

SC No. 135/21  
FIR No. 45/2017  
PS : Kashmere Gate  
State Vs Rajender Pal @ Sonu

18.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 18.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 100 matters are listed for hearing.**

Pr. : Sh. Gyan Prakash, Ld. Additional PP for the State through VC.

None for accused/applicant.

Perusal of ordersheets show that since last 5 dates of hearing none has appeared for accused/applicant. It appears that applicant is not interested in pursuing his application. Accordingly, application is dismissed in default.

Copy of the order be uploaded on the Court Website.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/18.05.2021

FIR No. 19/2019  
PS Crime Branch  
State Vs. Mohd. Iqbal Ali  
Under Sections 21/25/29/61/85 of NDPS Act  
18.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 18.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 100 matters are listed for hearing.**

Pr. : Sh. Gyan Prakash, Ld. Additional PP for the State through VC.

Sh. U.K. Giri, Ld. Counsel for accused/applicant through VC.

Ld. Counsel has moved an application for putting up the interim bail extension of accused Mohd. Iqbal Ali from the Court of Ms. Neelofar Abida Parveen, Special Judge, NDPS Act, Central, THC. Since the summer vacation has started, application be put before the Ld. Vacation Judge on 24.05.2021.

Relevant case documents/TCR including the present application of interim bail, bse put up before the Ld. Vacation Judge for perusal.

Till then interim bail granted, if any, shall be continued.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/18.05.2021

Bail application No. 1293/21  
FIR No. 20/21  
PS : New Delhi Railway Station  
State Vs Sunny Sapra  
Under Section 33 Delhi Excise Act  
18.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 18.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 100 matters are listed for hearing.**

**An application under Section 438 IPC moved for accused/applicant Sunny Sapra for grant of anticipatory bail.**

Pr. : Sh. Gyan Prakash, Ld. Additional PP for the State through VC.

Sh. Suraj Prakash, Ld. Counsel for accused/applicant through VC.

An application under Section 438 Cr.P.C., for grant of anticipatory bail and also for compliance of the norms settled by the Hon'ble Apex Court in case titled *Arnesh Kumar Vs. State of Bihar (2014) 8 SCC 273*. Reply of the same be called from the IO/SHO for NDOH.

List on 22.05.2021.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/18.05.2021

Bail application No. 1298/21  
FIR No. 142/17  
PS : Lahori Gate  
State Vs Anil  
Under Section 395/397/412/34 IPC & 25/27 Arms Act  
18.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 18.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 100 matters are listed for hearing.**

**An application under Section 439 Cr.P.C., moved for accused/applicant Anil for grant of anticipatory bail.**

Pr. : Sh. Gyan Prakash, Ld. Additional PP for the State through VC.

Sh. Amzad Khan, Ld. Counsel for accused/applicant through VC.

Application moved on behalf of accused/applicant Anil for grant of interim bail for a period of 90 days as per criteria laid down by the High Power Committee vide meeting dated 11.05.2021.

Reply to the application be filed by the IO. Copy of the same be supplied to the counsel for applicant. Also issue notice to the Jail Superintendent to furnish period of custody, nominal roll as well as Jail Conduct of the applicant/accused on NDOH.

List for arguments on 20.05.2021.

Copy of this order and the application be sent to Jail Superintendent alongwith notice.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/18.05.2021

Bail application no. 882/21  
FIR No. 56/21  
PS : Pahar Ganj  
State Vs. Saurabh Miglani  
Under Sections 376/406 IPC  
18.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 18.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 100 matters are listed for hearing.**

Pr. : Sh. Gyan Prakash, Ld. Additional PP for the State through VC.

None for applicant.

Re-list for arguments on 31.05.2021.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/18.05.2021

Bail Application No. 1199/21  
FIR No. 244/16  
PS : Darya Ganj  
State Vs Shahid @ Sameer  
Under Sections 457/380/411 IPC  
18.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 18.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 100 matters are listed for hearing.**

Pr. : Sh. Gyan Prakash, Ld. Additional PP for the State through VC.

Sh. Mohd. Anas Ld. Counsel for accused/applicant through VC.

Reply received from IO. Copy of the same be supplied to Ld. Counsel for accused.

At request, list for arguments on 24.05.2021. Issue notice to IO to remain present through VC on NDOH.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/18.05.2021



FIR No. 303/14  
PS : Subzi Mandi  
State Vs Karan @ Raj Karan @ Bittoo  
Under Sections 302/307/120B IPC  
18.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 18.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 100 matters are listed for hearing.**

**This is an application under Section 439 Cr.P.C., filed on behalf of accused Karan @ Raj Karan @ Bitto.**

Pr. : Sh. Gyan Prakash, Ld. Additional PP for the State through VC.

Sh. Jitender Sethi, Ld. Counsel for accused/applicant through VC.

Reply received from IO. Copy of the same be supplied to Ld. Counsel for accused.

At request, list for arguments on 20.05.2021. Issue notice to IO to remain present through VC on NDOH.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/18.05.2021

Bail application no. 1087/21  
FIR No. 107/21  
PS : DBG Road  
State Vs. Vinod  
Under Sections 376/323 IPC  
18.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 18.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 100 matters are listed for hearing.**

Pr. : Sh. Gyan Prakash, Ld. Additional PP for the State through VC.

Sh. Prasoon, Ld. Proxy Counsel for accused/applicant  
through VC.

Ms. Lakshmi Raina, Ld. Counsel for DCW for complainant  
through VC.

IO WSI Suman through VC.

Part arguments has already been heard by Sh. Satish Kumar,  
Ld. ASJ (Central), THC, Delhi. At joint request, list the matter on  
31.05.2021.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/18.05.2021

Bail application no. 2341  
FIR No. 49/21  
PS : Chandni Mahal  
State Vs Mohd. Saleem  
Under Sections 323/304/34 IPC  
18.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 18.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 100 matters are listed for hearing.**

Pr. : Sh. Gyan Prakash, Ld. Additional PP for the State through VC.

Sh. M.M.Hussain,Ld. Counsel for accused/applicant through VC.

Sh. Israil, Ld. Counsel for complainant through VC.

Notice be issued to the IO to appear through VC on NDOH.

At joint request, list the matter for arguments on 28.05.2021.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/18.05.2021

FIR No. 980/21  
PS : Prasad Nagar  
State Vs Deepak Arora  
Under Section 308 IPC  
18.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 18.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 100 matters are listed for hearing.**

Pr. : Sh. Gyan Prakash, Ld. Additional PP for the State through VC.

Sh. Vineet Jain, Ld. Counsel for accused/applicant through VC.

IO/SI Deepak through VC.

Medical report not filed by IO. IO is again directed to file medical report of the complainant in terms of order dated 11.05.2021.

Re-list for arguments on 29.05.2021.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/18.05.2021

FIR No. 282/19  
PS : Kotwali  
State Vs Lallan  
Under Section 304/34 IPC  
18.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 18.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 100 matters are listed for hearing.**

Pr. : Sh. Gyan Prakash, Ld. Additional PP for the State through VC.

Sh. Nagender Singh, Ld. Counsel for accused/applicant through VC.

IO absent.

Reply of the application not filed by IO. Issue notice to IO to file the reply on NDOH.

Re-list for arguments on 27.05.2021.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/18.05.2021

FIR No. 161/20  
PS : Kashmere Gate  
State Vs Riyasat @ Ayan  
Under Section 392/394/397/34 IPC

18.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 18.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 100 matters are listed for hearing.**

**An application under Section 439 Cr. PC for grant of bail on behalf accused Riyasat @ Ayan has been moved.**

Pr. : Sh. Gyan Prakash, Ld. Additional PP for the State through VC.

Sh. Rashid Ali, Ld. Counsel for accused/applicant through VC.

Reply of the application be called from the IO.

List for arguments on 27.05.2021.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/18.05.2021

BA No. 1297/21  
FIR No. 005340/41  
PS : Rajender Nagar  
State Vs Zafir Hussain  
Under Section 411/34 IPC  
18.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 18.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 100 matters are listed for hearing.**

**This is second bail application under Section 439 Cr.P.C., for bail moved on behalf of accused Jafir Hussain.**

Pr. : Sh. Gyan Prakash, Ld. Additional PP for the State through VC.

Sh. Lalit Kumar, Ld. Counsel for accused/applicant through VC.

Reply received from IO.

At request, re-list for arguments on 31.05.2021. Issue notice to IO to remain present on NDOH.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/18.05.2021

Bail Application No. 2312  
FIR No. 345/21  
P.S. Kotwali  
U/s 420/188 IPC & 3 E.D. Act  
State Vs. Amit Sharma

18.05.2021

Vide order No. 765/30457-537/S.V./DHJS/Gaz./2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the police station and investigating agencies of Central District during summer vacation i.e. 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**Today more than 100 matters are listed before this Court.**

Present: Sh. Gyan Prakash Ray, Ld. Addl. PP for State through VC.  
Sh. Amit Sharma and Sh. Ghanshyam Yadav, Ld. Counsel  
for the applicant/accused through VC.

IO / SI Ram Chander through VC.

Vide this Order, I shall dispose off the Regular Bail application filed on behalf of the accused.

Ld. Counsels for accused submitted that a perusal of the FIR would make it explicit that ingredients of the offence of cheating are not attracted. Further, it has been contended that there is no complaint per se and the accused was trapped by the ATS. Ld. Counsels further contended that the accused is not in a position to influence witnesses, and since recoveries have been effected, the evidence would not be tampered with. It has lastly been contended that the accused is a practising advocate with deep roots in the society and no purpose would be served in detaining him further. Thus, Ld. Counsel for accused have remonstrated that accused ought to be enlarged on bail.

*Per contra* Ld. Addl. PP for the State and IO / SI Ram Chander have vehemently opposed the application for bail moved by accused. It has

*Contd.....*



been submitted that recoveries of 9 Remediesvir injections, apart from those administered to the relatives of the accused, were recovered from the accused. Further, it has been contended that the accused misused the prescriptions and induced the chemist / medical companies to deliver Remediesvir injections. Ld. Addl. PP has vociferously contended that the accused ought not to be granted bail as a heinous offence has been committed by the accused, by taking undue advantage of the pandemic situation.

Submissions heard. Record perused.

At the outset, it cannot be gainsaid that the unscrupulous act of hoarding and black marketing of vital life saving drugs, to the detriment of the panic stricken citizenry, is not only an immoral act, but verily an illegal one. The fact that it was impelled by sheer avarice, only makes the act more deplorable. To thwart such nefarious activities, the Delhi Police has swung into an action and has been arresting unscrupulous black marketeers, who have been taking advantage of the pandemic situation, to their benefit. In the present case, on the strength of the prescriptions of sister-in-law of the accused, the accused has obtained Remediesvir injections, prima facie by inducing chemist / other medical companies.

It is to be noted that as per the prosecution, the injections procured by the accused, were *not* used by the patient viz his sister-in-law. Rather, they were hoarded by the accused herein after wrongfully acquiring them. A perusal of the record would also reveal that the requirement of Remediesvir injections for the sister-in-law was from 22.04.2021 to 26.04.2021, which were duly administered to her. Thus no occasion arose for

*Contd.....*

the accused to possess extra vials of the said life saving drug. The sister-in-law was treated in April, however, the transaction in question took place in the month of May i.e. 02.05.2021 when the accused was trying to sell 9 Remediesvir injections of Zydus company. The package of these injections bore an endorsement of MRP of Rs. 899/- per pack / vial, however, the accused was trying to sell them for an exorbitant sum of Rs. 40,000/- i.e. more than **40 times the actual price**. This act was allegedly committed *after* he had purchased such injections on earlier occasions. Thus, the contention of the IO that denial of bail is to prevent him to commit further offence of selling such injections stands substantiated. Further, investigation is at a nascent stage; the FSL report of the mobile phones are yet to be placed on record which may unearth the fact whether this transaction was in pursuance of a larger conspiracy. Moreover, it would be apt to peruse the minutes of the meeting dated 11.05.2021 of High Powered Committee where, albeit in cases pertaining to interim bail, it was resolved that all persons arrested for black marketing and holding of essential drugs, oxygen cylinder, oxygen concentrators and other such items required for the treatment of Covid-19 ought not to be granted bail.

Keeping in mind the above facts and circumstances coupled with the gravity and nature of the offence, this Court is not inclined to grant bail to the accused. Accordingly the bail application is hereby dismissed.

Copy of order be given to the parties.

Order be uploaded on the website.

**(Arul Varma)**  
**ASJ/Vacation Judge/Special Judge,**  
**Electricity Court No. 02, Central**  
**Tis Hazari/Delhi/18.05.2021**

FIR No. 07/2007  
P.S. Special Cell  
U/s 120B/121 IPC & 17/18 Explosive Act  
State Vs. Fayaz Ahmad Lone

18.05.2021

Vide order No. 765/30457-537/S.V./DHJS/Gaz./2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the police station and investigating agencies of Central District during summer vacation i.e. 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**Today more than 100 matters are listed before this Court.**

Present: Sh. Gyan Prakash Ray, Ld. Addl. PP for State through VC.  
Sh. Anil Kumar Kamboj, Ld. LAC for the applicant through VC.

The present application has been filed seeking status of the Superdari application filed by the applicant / accused namely Fayaz Ahmad Lone. Reply thereto has been filed by IO/SI Vivek Singh. As per the reply, no Superdari application has been received in the office of Special Cell.

Under these circumstances, the present application is hereby dismissed.

Order be uploaded on the website.

(Arul Varma)  
ASJ/Vacation Judge/Special Judge,  
Electricity Court No. 02, Central  
Tis Hazari/Delhi/18.05.2021

FIR No. 213/20  
P.S. Hauz Qazi  
U/s 363/376 IPC  
State Vs. Vishal Sharma

18.05.2021

Vide order No. 765/30457-537/S.V./DHJS/Gaz./2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the police station and investigating agencies of Central District during summer vacation i.e. 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**Today more than 100 matters are listed before this Court.**

Present: Sh. Gyan Prakash Ray, Ld. Addl. PP for State through VC.  
Sh. Vipin Kumar, Ld. Counsel for the applicant through VC.  
Reply of IO/SI Kiran Sethi received.  
Put up before the court concerned on 04.06.2021.

**(Arul Varma)**  
**ASJ/Vacation Judge/Special Judge,**  
**Electricity Court No. 02, Central**  
**Tis Hazari/Delhi/18.05.2021**

FIR No. 113/15  
P.S. Chandni Mahal  
U/s 498A/302/304B/174A/34 IPC  
State Vs. Azaz Mirza

18.05.2021

Vide order No. 765/30457-537/S.V./DHJS/Gaz./2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the police station and investigating agencies of Central District during summer vacation i.e. 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**Today more than 100 matters are listed before this Court.**

Present: Sh. Gyan Prakash Ray, Ld. Addl. PP for State through VC.

Sh. Manish Kumar Singh, Ld. Counsel for the applicant/  
accused through VC.

Ld. Counsel for accused seeks permission to withdraw the  
present bail application. Permitted.

The present bail application stands dismissed as  
withdrawn.

Order be uploaded on the website.

**(Arul Varma)**  
**ASJ/Vacation Judge/Special Judge,**  
**Electricity Court No. 02, Central**  
**Tis Hazari/Delhi/18.05.2021**

FIR No. 113/15  
P.S. Chandni Mahal  
U/s 498A/302/304B/174A/34 IPC  
State Vs. Parvez Mirza

18.05.2021

Vide order No. 765/30457-537/S.V./DHJS/Gaz./2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the police station and investigating agencies of Central District during summer vacation i.e. 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**Today more than 100 matters are listed before this Court.**

Present: Sh. Gyan Prakash Ray, Ld. Addl. PP for State through VC.

Sh. Manish Kumar Singh, Ld. Counsel for the applicant/  
accused through VC.

Ld. Counsel for accused seeks permission to withdraw the  
present bail application. Permitted.

The present bail application stands dismissed as  
withdrawn.

Order be uploaded on the website.

**(Arul Varma)**  
**ASJ/Vacation Judge/Special Judge,**  
**Electricity Court No. 02, Central**  
**Tis Hazari/Delhi/18.05.2021**

FIR No. 127/21  
P.S. Kashmere Gate  
U/s 21/25/29 NDPS Act  
State Vs. Anisha

18.05.2021

Vide order No. 765/30457-537/S.V./DHJS/Gaz./2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the police station and investigating agencies of Central District during summer vacation i.e. 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**Today more than 100 matters are listed before this Court.**

Present: Sh. Gyan Prakash Ray, Ld. Addl. PP for State through VC.  
Sh. Hemant Choudhary, Ld. Counsel for the applicant /  
accused through VC.  
IO / ASI Yash Pal through VC.

Ld. Counsel for accused has moved the present application for grant of interim bail on the basis of High Powered Committee minutes dated 11.05.2021. However, a perusal of the reply of the IO reveals that there was recovery of 102 gram heroin which falls under the category of intermediate quantity under the NDPS Act. The perusal of the exclusion clause of minutes of meeting dated 04.05.2021 would reveal that those inmates who are undergoing trial for intermediate / large quantity under NDPS Act are not entitled to bail.

Under these circumstances, the present application is hereby dismissed.

Order be uploaded on the website.

**(Arul Varma)**  
**ASJ/Vacation Judge/Special Judge,**  
**Electricity Court No. 02, Central**  
**Tis Hazari/Delhi/18.05.2021**

FIR No. 02/21  
P.S. I.P. Estate  
U/s 20/29 NDPS Act  
State Vs. Sharukh Khan

18.05.2021

Vide order No. 765/30457-537/S.V./DHJS/Gaz./2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the police station and investigating agencies of Central District during summer vacation i.e. 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**Today more than 100 matters are listed before this Court.**

Present: Sh. Gyan Prakash Ray, Ld. Addl. PP for State through VC.  
Sh. Vinit Kumar Dubey, Ld Counsel for the applicant through VC.  
IO / ASI Kanwar Pal through VC.

Ld. Counsel for accused has moved the present application for grant of interim bail on the basis of High Powered Committee minutes dated 11.05.2021.

Ld. Addl. PP for the State has submitted that bail application of the applicant / accused has been dismissed a few days ago. Further, the accused was in possession of commercial quantity of cannabis / marijuana.

A perusal of the reply of the IO reveals that there was recovery of 11 packet weighing 22 kg containing cannabis / marijuana which falls under the category of intermediate quantity under the NDPS Act. The perusal of the exclusion clause of minutes of meeting dated 04.05.2021 would reveal that those inmates who are undergoing trial for intermediate / large quantity under NDPS Act are not entitled to bail.

Under these circumstances, the present application is hereby dismissed.

Order be uploaded on the website.

(Arul Varma)  
ASJ/Vacation Judge/Special Judge,  
Electricity Court No. 02, Central  
Tis Hazari/Delhi/18.05.2021



FIR No. 137/17  
P.S. Timarpur  
U/s 302/201 IPC  
State Vs. Happy Kapoor

18.05.2021

Vide order No. 765/30457-537/S.V./DHJS/Gaz./2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the police station and investigating agencies of Central District during summer vacation i.e. 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**Today more than 100 matters are listed before this Court.**

Present: Sh. Gyan Prakash Ray, Ld. Addl. PP for State through VC.

Sh. Ramesh Kumar, Ld. Counsel for the applicant /  
accused through VC.

IO / SI Ashok Kumar through VC.

At request of Ld. Counsel for accused put up on

19.05.2021.

Order be uploaded on the website.

**(Arul Varma)**  
**ASJ/Vacation Judge/Special Judge,**  
**Electricity Court No. 02, Central**  
**Tis Hazari/Delhi/18.05.2021**

FIR No. 86/21  
P.S. Civil Line  
U/s 380/457/411/34 IPC  
State Vs. Naseem

18.05.2021

Vide order No. 765/30457-537/S.V./DHJS/Gaz./2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the police station and investigating agencies of Central District during summer vacation i.e. 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**Today more than 100 matters are listed before this Court.**

Present: Sh. Gyan Prakash Ray, Ld. Addl. PP for State through VC.

None for the accused.

Put up on 19.05.2021.

Order be uploaded on the website.

**(Arul Varma)**  
**ASJ/Vacation Judge/Special Judge,**  
**Electricity Court No. 02, Central**  
**Tis Hazari/Delhi/18.05.2021**

FIR No. 401/17  
P.S. Nabi Karim  
U/s 307 IPC & 25/27 Arms Act  
State Vs. Arjun

18.05.2021

Vide order No. 765/30457-537/S.V./DHJS/Gaz./2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the police station and investigating agencies of Central District during summer vacation i.e. 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**Today more than 100 matters are listed before this Court.**

Present: Sh. Gyan Prakash Ray, Ld. Addl. PP for State through VC.  
Sh. Naveen Gaur, Ld. Counsel for the applicant through VC.  
SI Navdeep on behalf of IO through VC.

Vide this order, I shall dispose off the regular bail application filed on behalf of accused.

Ld. Counsel for accused has contended that the accused has been in J/C in this matter since 08.02.2019. Ld. Counsel has further contended that no witnesses have been examined in the present case as a false case has been foisted upon the accused. It has been strongly contended by Ld. Counsel for accused that accused and his family members have been implicated in a number of false cases, with the sole purpose of harassing the accused and his family members. Lastly Ld. Counsel has contended that there is no injured person in the present case.

*Per contra* Ld. Addl. PP for the State alongwith the IO have opposed the application. SI Navdeep has apprised the court that a similar application is pending before the court concerned for adjudication next month. He has also invited the court's attention to his reply dated 17.05.2021 wherein the complicity of the accused in several cases has been highlighted. Ld. Addl. PP for the State has also contended that the accused would not adhere to the conditions of bail, as can be seen from his previous conduct, and thus he ought not to be enlarged on bail.

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In rebuttal, Ld. Counsel for accused has submitted that out of the ten cases mentioned in the reply of the IO, accused has already been acquitted in case FIR No. 398/18, U/s 307/120B/34 IPC, P.S. Nabi Karim. Further, in case FIR No. 348/18, U/s 336/120B/34 IPC, P.S. Nabi Karim, according to Ld. Counsel for accused, the main eye witness has turned hostile.

Submissions heard.

A perusal of the record reveals that in this very matter accused was enlarged on bail with specific directions to not enter into the jurisdiction of P.S. Nabi Karim. However, the accused wantonly disregarded the directions and not only entered the said area of P.S. Nabi Karim but went ahead and allegedly committed attempt to murder twice, for which two FIRs were registered against him. It has been pointed out that accused is member of a gang and is a desperate criminal. There are already 9 cases pending against the accused. During the course of arguments Ld. Counsel for accused has submitted that out of the ten cases mentioned by the IO, only 4 are pending qua the accused. However, Ld. Counsel for accused could not substantiate his claim, as no order sheets / judgments of relevant courts have been filed in this regard. Further, looking into account the entire conduct of the accused, and the fact that he is involved in several cases, this court does not deem it fit to grant bail to the accused. Accordingly, the bail application is hereby dismissed.

Copy of order be given to the parties.

Order be uploaded on the website.

**(Arul Varma)**  
**ASJ/Vacation Judge/Special Judge,**  
**Electricity Court No. 02, Central**  
**Tis Hazari/Delhi/18.05.2021**

Bail Application No. 2316

FIR No. 76/20

P.S. EOW

U/s 4/5/6 of Prize Chits and Money Circulation Schemes (Banning)

State Vs. Arun Agnihotri

18.05.2021

Vide order No. 765/30457-537/S.V./DHJS/Gaz./2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the police station and investigating agencies of Central District during summer vacation i.e. 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**Today more than 100 matters are listed before this Court.**

Present: Sh. Gyan Prakash Ray, Ld. Addl. PP for State through VC.

Sh. Tribindh Kumar, Ld. Counsel for the applicant/accused through VC.

IO / ASI Krishan Kumar through VC.

Re-list for further arguments on 25.05.2021.

Order be uploaded on the website.

**(Arul Varma)**

**ASJ/Vacation Judge/Special Judge,  
Electricity Court No. 02, Central  
Tis Hazari/Delhi/18.05.2021**

Bail Application No. 2287/21  
FIR No. 166/18  
P.S. EOW Cell  
State Vs. Deepak Kumar Malhotra

18.05.2021

Vide order No. 765/30457-537/S.V./DHJS/Gaz./2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the police station and investigating agencies of Central District during summer vacation i.e. 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**Today more than 100 matters are listed before this Court.**

Present: Sh. Gyan Prakash Ray, Ld. Addl. PP for State through VC.  
Sh. Vinit Chaddha, Ld. Counsel for the applicant/accused through VC.  
IO / Inspector Pradeep Rai, through VC.  
Reply has been filed by the IO. Same be supplied to Ld. Counsel for accused.

Ld. Counsel for applicant submits that he is desirous of filing medical documents of the mother of the accused.

Accordingly, re-list for arguments on 20.05.2021.

Order be uploaded on the website.

**(Arul Varma)**  
**ASJ/Vacation Judge/Special Judge,**  
**Electricity Court No. 02, Central**  
**Tis Hazari/Delhi/18.05.2021**

Bail Application No. 1098/21  
FIR No. 17/21  
P.S. DBG Road  
U/s 419/420/467/468/471 IPC  
State Vs. Kunal Das @ Achyut Choudhary

18.05.2021

Vide order No. 765/30457-537/S.V./DHJS/Gaz./2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the police station and investigating agencies of Central District during summer vacation i.e. 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**Today more than 100 matters are listed before this Court.**

Present: Sh. Gyan Prakash Ray, Ld. Addl. PP for State through VC.  
Sh. Rahul Kumar, Ld. Counsel for the applicant/accused through VC.

Reply of the bail application has also been filed. Copy of the same be supplied to the Ld. Counsel for accused.

Charge sheet be requisitioned electronically a day prior to the next date of hearing.

Re-list before the court concerned on 04.06.2021.

Order be uploaded on the website.

**(Arul Varma)**  
**ASJ/Vacation Judge/Special Judge,**  
**Electricity Court No. 02, Central**  
**Tis Hazari/Delhi/18.05.2021**

Bail Application No. 1039  
FIR No. 69/21  
P.S. Kashmere Gate  
U/s 365/323/341/34 IPC  
State Vs. Sonu Nagar

18.05.2021

Vide order No. 765/30457-537/S.V./DHJS/Gaz./2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the police station and investigating agencies of Central District during summer vacation i.e. 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**Today more than 100 matters are listed before this Court.**

Present: Sh. Gyan Prakash Ray, Ld. Addl. PP for State through VC.  
Sh. Pujya Kumar Singh, Ld. Counsel for the applicant/  
accused through VC.

Ld. Counsel for applicant submits that connected matter is listed before the court of Ms. Neelofer Abida Perveen, Ld. ASJ.

Accordingly at request re-list the matter on 03.06.2021.

Interim order, if any be continued till the NDOH.

Order be uploaded on the website.

**(Arul Varma)**  
**ASJ/Vacation Judge/Special Judge,**  
**Electricity Court No. 02, Central**  
**Tis Hazari/Delhi/18.05.2021**



Bail Application No. 1147  
FIR No. Not Known  
P.S. Nabi Karim  
U/s Not Known  
State Vs. Kanhiya Lal

18.05.2021

Vide order No. 765/30457-537/S.V./DHJS/Gaz./2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the police station and investigating agencies of Central District during summer vacation i.e. 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**Today more than 100 matters are listed before this Court.**

Present: Sh. Gyan Prakash Ray, Ld. Addl. PP for State through VC.  
Sh. Hukum Chand, Ld. Counsel for complainant through VC.

None for the applicant / accused.

Re-list before the court concerned on 04.06.2021.

Order be uploaded on the website.

(Arul Varma)  
ASJ/Vacation Judge/Special Judge,  
Electricity Court No. 02, Central  
Tis Hazari/Delhi/18.05.2021

Bail Application No. 1100  
FIR No. 63/17  
P.S. Sadar Bazar  
U/s 420/120B/406/34 IPC  
State Vs. Mohd. Zukhruf @ Raja

18.05.2021

Vide order No. 765/30457-537/S.V./DHJS/Gaz./2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the police station and investigating agencies of Central District during summer vacation i.e. 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**Today more than 100 matters are listed before this Court.**

Present: Sh. Gyan Prakash Ray, Ld. Addl. PP for State through VC.  
Sh. Zafar Abbas, Ld. Counsel for the applicant/ accused through VC.

Reply of IO received. Copy of the same be supplied to Ld. Counsel for accused.

IO is not present.

Issue notice to the IO to appear on NDOH.

Put up for the arguments on 25.05.2021.

**(Arul Varma)**  
**ASJ/Vacation Judge/Special Judge,**  
**Electricity Court No. 02, Central**  
**Tis Hazari/Delhi/18.05.2021**

Bail Application No. 1090  
FIR No. 19/2020  
P.S. Kashmere Gate  
U/s 379/420/34 IPC  
State Vs. Vikas

18.05.2021

Vide order No. 765/30457-537/S.V./DHJS/Gaz./2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the police station and investigating agencies of Central District during summer vacation i.e. 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**Today more than 100 matters are listed before this Court.**

Present: Sh. Gyan Prakash Ray, Ld. Addl. PP for State through VC.

None for the accused.

Since the court concerned is in seisin of the matter and already part heard the matter, re-liste before the court concerned on 04.06.2021.

**(Arul Varma)**  
**ASJ/Vacation Judge/Special Judge,**  
**Electricity Court No. 02, Central**  
**Tis Hazari/Delhi/18.05.2021**

Bail Application No. 2319 & 2343  
FIR No. 194/21  
P.S. Sadar Bazar  
U/s 33/38/58 Excise Act  
State Vs. Karan & Amar

18.05.2021

Vide order No. 765/30457-537/S.V./DHJS/Gaz./2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the police station and investigating agencies of Central District during summer vacation i.e. 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**Today more than 100 matters are listed before this Court.**

Present: Sh. Gyan Prakash Ray, Ld. Addl. PP for State through VC.

Sh. Omkar Sharma on behalf of Sh. Zia Afroz, Ld. Counsel  
for the applicant/accused through VC.

IO / ASI Devender Kumar through VC.

Vide this common order, I shall dispose off bail applications  
of accused Karan and Amar.

Reply to the bail applications filed. Copy of the same be  
supplied to the Ld. Counsel for accused.

Ld. Counsel for accused has argued the bail applications of  
accused persons. He has submitted that accused were randomly  
stopped and apprehended. It has been strongly contended that a false  
case has been filed as no public witnesses were joined during arrest  
and investigation. Ld. Counsel has further submitted that the accused  
persons are in custody since 05.05.2021. He has further contended that  
accused Karan is first time offender.

*Contd.....*

Per contra Ld. Addl. PP for the State alongwith the IO have opposed the bail applications as per law. They have stated that 48 quarters of Eipsode Gold Whiskey for sale in Haryana were seized from the possession of applicants / accused. Ld. Addl. PP for the State has further contended that since the seizure took place during lock-down, no witnesses could be arraigned.

Submissions heard.

A perusal of the record reveals that accused Amar has already been found involved in another case of robbery. Further, both the accused persons were found in illegal possession of illicit liquor. Investigation is at the nascent stage. Under these circumstances this court does not deem it fit to grant bail to the accused persons. Accordingly, the bail applications are hereby dismissed.

Copy of order be given to the parties.

Order be uploaded on the website.

**(Arul Varma)**  
**ASJ/Vacation Judge/Special Judge,**  
**Electricity Court No. 02, Central**  
**Tis Hazari/Delhi/18.05.2021**

Bail Application No. 2321  
FIR No. 49/2021  
P.S. Chandni Mahal  
U/s 323/304/34 IPC  
State Vs. Mustaq Hussain

18.05.2021

Vide order No. 765/30457-537/S.V./DHJS/Gaz./2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the police station and investigating agencies of Central District during summer vacation i.e. 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**Today more than 100 matters are listed before this Court.**

Present: Sh. Gyan Prakash Ray, Ld. Addl. PP for State through VC.  
Sh. Manoj Somkar, Ld. Counsel for the applicant/accused through VC.  
Sh. S.I. Israill, Ld. Counsel for the complainant.  
Issue notice to the IO to file reply to the bail application on NDOH.

Put up for arguments on 20.05.2021.

Order be uploaded on the website.

**(Arul Varma)**  
**ASJ/Vacation Judge/Special Judge,**  
**Electricity Court No. 02, Central**  
**Tis Hazari/Delhi/18.05.2021**

Bail Application No. 2345  
FIR No. 98/21  
P.S. Kotwali  
U/s 147/148/149/153/452/34 IPC R/w Section 3/4 PDPP Act &  
Section 30A/30B AMASR Act  
State Vs. Jugraj Singh

18.05.2021

Vide order No. 765/30457-537/S.V./DHJS/Gaz./2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the police station and investigating agencies of Central District during summer vacation i.e. 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**Today more than 100 matters are listed before this Court.**

Present: Sh. Gyan Prakash Ray, Ld. Addl. PP for State through VC.  
Sh. Paramjit Singh, Ld. Counsel for applicant / accused  
through VC.

Re-list on 05.06.2021.

Order be uploaded on the website.

**(Arul Varma)**  
**ASJ/Vacation Judge/Special Judge,**  
**Electricity Court No. 02, Central**  
**Tis Hazari/Delhi/18.05.2021**

Bail Application No. 1294/21  
FIR No. 51/20  
P.S. Kotwali  
U/s 25/54/59 Arms Act  
State Vs. Gopal @ Utpal @ Uppal

18.05.2021

Vide order No. 765/30457-537/S.V./DHJS/Gaz./2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the police station and investigating agencies of Central District during summer vacation i.e. 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**Today more than 100 matters are listed before this Court.**

Present: Sh. Gyan Prakash Ray, Ld. Addl. PP for State through VC.  
Sh. Anil Kumar Kamboj, Ld. LAC for the applicant/accused through VC.  
IO / SI Sita Ram through VC.  
IO has already placed his reply on record to the bail application. Copy of the same be supplied to Ld. LAC for accused.  
Re-list for arguments on the bail application on 02.06.2021.  
Order be uploaded on the website.

(Arul Varma)  
ASJ/Vacation Judge/Special Judge,  
Electricity Court No. 02, Central  
Tis Hazari/Delhi/18.05.2021



Bail Application No. 1289/21  
FIR No. 153/17  
P.S. ODRS  
U/s 363/363A/368/370/120B/34 IPC  
State Vs. Seikh Saffuddin @ Mama @ Litti

18.05.2021

Vide order No. 765/30457-537/S.V./DHJS/Gaz./2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the police station and investigating agencies of Central District during summer vacation i.e. 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**Today more than 100 matters are listed before this Court.**

Present: Sh. Gyan Prakash Ray, Ld. Addl. PP for State through VC.  
Sh. Kamlesh Kumar, Ld. LAC for the applicant/accused through VC.

Reply of bail application has been received. Copy of the same be supplied to Ld. LAC for accused.

Ld. Counsel for applicant has submitted that he had filed the present bail application seeking relief as per clause 4 sub-clause (v) of the H.P.C. Minutes of meeting dated 04.05.2021. However, perusal of the said clause reveals that the applicant / accused is not covered under the said clause. Accordingly, the present application is hereby dismissed.

Order be uploaded on the website.

(Arul Varma)  
ASJ/Vacation Judge/Special Judge,  
Electricity Court No. 02, Central  
Tis Hazari/Delhi/18.05.2021

Bail Application No. 1290/21  
FIR No. 104/21  
P.S. Kamla Market  
U/s 356/379/411 IPC  
State Vs. Jahangir Seikh

18.05.2021

Vide order No. 765/30457-537/S.V./DHJS/Gaz./2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the police station and investigating agencies of Central District during summer vacation i.e. 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**Today more than 100 matters are listed before this Court.**

Present: Sh. Gyan Prakash Ray, Ld. Addl. PP for State through VC.  
Sh. Puran Kumar, Ld. Counsel for the applicant/accused through VC.

IO / WSI Savita Mahiya through VC.

Part arguments heard.

Put up for further arguments on 21.05.2021.

Order be uploaded on the website.

(Arul Varma)  
ASJ/Vacation Judge/Special Judge,  
Electricity Court No. 02, Central  
Tis Hazari/Delhi/18.05.2021

Bail Application No. 1291/21  
FIR No. 80/21  
P.S. I.P. Estate  
U/s 380/457/411/34 IPC  
State Vs. Mohd. Mannan

18.05.2021

Vide order No. 765/30457-537/S.V./DHJS/Gaz./2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the police station and investigating agencies of Central District during summer vacation i.e. 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**Today more than 100 matters are listed before this Court.**

Present: Sh. Gyan Prakash Ray, Ld. Addl. PP for State through VC.  
Sh. Anil Kumar Kamboj, Ld. LAC for the applicant/accused through VC.

At request put up on 02.06.2021.

Order be uploaded on the website.

**(Arul Varma)**  
**ASJ/Vacation Judge/Special Judge,**  
**Electricity Court No. 02, Central**  
**Tis Hazari/Delhi/18.05.2021**

Bail Application No. 800/21  
CNR No. DLCT01-002255-2021  
FIR No. 315/20  
P.S. Roop Nagar  
U/s 381/34 IPC  
State Vs. Rakesh Yadav

18.05.2021

Vide order No. 765/30457-537/S.V./DHJS/Gaz./2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the police station and investigating agencies of Central District during summer vacation i.e. 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**Today more than 100 matters are listed before this Court.**

Present: Sh. Gyan Prakash Ray, Ld. Addl. PP for State through VC.  
Sh. Suraj Kumar, Ld. Counsel for the applicant/accused through VC.

Reply of the anticipatory bail application filed by IO/ASI Ramesh Chander. Copy of the same be supplied to the Ld. Counsel for accused.

Since the court concerned is in seisin of the matter, be put up before the court concerned on 25.05.2021.

Order be uploaded on the website.

**(Arul Varma)**  
**ASJ/Vacation Judge/Special Judge,**  
**Electricity Court No. 02, Central**  
**Tis Hazari/Delhi/18.05.2021**

Bail Application No. 800/21  
CNR No. DLCT01-002255-2021  
FIR No. 315/20  
P.S. Roop Nagar  
U/s 381/34 IPC  
State Vs. Tulsi Ram Yadav

18.05.2021

Vide order No. 765/30457-537/S.V./DHJS/Gaz./2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the police station and investigating agencies of Central District during summer vacation i.e. 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**Today more than 100 matters are listed before this Court.**

Present: Sh. Gyan Prakash Ray, Ld. Addl. PP for State through VC.  
Sh. Suraj Kumar, Ld. Counsel for the applicant/accused through VC.

Reply of the anticipatory bail application filed by IO/ASI Ramesh Chander. Copy of the same be supplied to the Ld. Counsel for accused.

Since the court concerned is in seisin of the matter, be put up before the court concerned on 25.05.2021.

Order be uploaded on the website.

(Arul Varma)  
ASJ/Vacation Judge/Special Judge,  
Electricity Court No. 02, Central  
Tis Hazari/Delhi/18.05.2021

Bail Application No. 939/21  
FIR No. 130/21  
P.S. Wazirabad  
U/s 447/420/34 IPC  
State Vs. Yashpal Tyagi

18.05.2021

Vide order No. 765/30457-537/S.V./DHJS/Gaz./2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the police station and investigating agencies of Central District during summer vacation i.e. 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**Today more than 100 matters are listed before this Court.**

Present: Sh. Gyan Prakash Ray, Ld. Addl. PP for State through VC.

None for the accused.

Put up for further proceedings on 25.05.2021.

Order be uploaded on the website.

**(Arul Varma)**  
**ASJ/Vacation Judge/Special Judge,**  
**Electricity Court No. 02, Central**  
**Tis Hazari/Delhi/18.05.2021**

Bail Application No. 1123/21  
FIR No. 39/2021  
P.S. Civil Lines  
U/s 420/34 IPC  
State Vs. Kapil Kumar Rajoria

18.05.2021

Vide order No. 765/30457-537/S.V./DHJS/Gaz./2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the police station and investigating agencies of Central District during summer vacation i.e. 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**Today more than 100 matters are listed before this Court.**

Present: Sh. Gyan Prakash Ray, Ld. Addl. PP for State through VC.  
Sh. A.K. Sharma, Ld. Counsel for the applicant/accused through VC.  
IO / SI Deepak Kumar is present through VC.  
Sh. Rishikesh Kumar, Ld. Counsel for complainant through VC.  
IO has filed the reply. He is directed to send copy of the same to Ld. Counsel for accused.  
Put up for arguments on 25.05.2021.  
Order be uploaded on the website.

**(Arul Varma)**  
**ASJ/Vacation Judge/Special Judge,**  
**Electricity Court No. 02, Central**  
**Tis Hazari/Delhi/18.05.2021**

Bail Application No. 2193/21  
FIR No. 39/2021  
P.S. Civil Lines  
U/s 420/34 IPC  
State Vs. Waris

18.05.2021

Vide order No. 765/30457-537/S.V./DHJS/Gaz./2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the police station and investigating agencies of Central District during summer vacation i.e. 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**Today more than 100 matters are listed before this Court.**

Present: Sh. Gyan Prakash Ray, Ld. Addl. PP for State through VC.  
Sh. Sanjeev Kumar, Ld. Counsel for the applicant/accused through VC.  
IO / SI Deepak Kumar is present through VC.  
Sh. Rishikesh Kumar, Ld. Counsel for complainant through VC.  
IO has filed the reply. He is directed to send copy of the same to Ld. Counsel for accused.  
Put up for arguments on 25.05.2021.  
Order be uploaded on the website.

**(Arul Varma)**  
**ASJ/Vacation Judge/Special Judge,**  
**Electricity Court No. 02, Central**  
**Tis Hazari/Delhi/18.05.2021**



FIR No. 39/2021  
P.S. Civil Lines  
U/s 420 IPC  
State Vs. Sajeed

18.05.2021

Vide order No. 765/30457-537/S.V./DHJS/Gaz./2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the police station and investigating agencies of Central District during summer vacation i.e. 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**Today more than 100 matters are listed before this Court.**

Present: Sh. Gyan Prakash Ray, Ld. Addl. PP for State through VC.

Sh. Rishi Kumar, Ld. Counsel for the applicant/accused through VC.

IO / SI Deepak Kumar is present through VC.

Sh. Rishikesh Kumar, Ld. Counsel for complainant through VC.

IO has filed the reply. He is directed to send copy of the same to Ld. Counsel for accused.

Put up for arguments on 25.05.2021.

Order be uploaded on the website.

**(Arul Varma)**  
**ASJ/Vacation Judge/Special Judge,**  
**Electricity Court No. 02, Central**  
**Tis Hazari/Delhi/18.05.2021**

Bail Application No. 1288/21  
FIR No. 263/19  
P.S. Crime Branch  
U/s 420/467/468/471/419/120B/34 IPC  
State Vs. Pradeep Kattamori

18.05.2021

Vide order No. 765/30457-537/S.V./DHJS/Gaz./2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the police station and investigating agencies of Central District during summer vacation i.e. 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**Today more than 100 matters are listed before this Court.**

Present: Sh. Gyan Prakash Ray, Ld. Addl. PP for State through VC.  
Sh. Gopal Sharma, Ld. Counsel for the applicant/accused through VC.

IO is directed to file reply on the next date of hearing.

At request re-list for 19.05.2021.

At request of Ld. Counsel for accused, IO is directed to file para wise reply of the bail application on NDOH and supplied copy of the same to Ld. Counsel for accused.

Order be uploaded on the website.

**(Arul Varma)**  
**ASJ/Vacation Judge/Special Judge,**  
**Electricity Court No. 02, Central**  
**Tis Hazari/Delhi/18.05.2021**

FIR No. 289/16  
P.S. Prasad Nagar  
State Vs. Pankaj Nagar @ Keshav

18.05.2021

Vide order No. 765/30457-537/S.V./DHJS/Gaz./2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the police station and investigating agencies of Central District during summer vacation i.e. 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**Today more than 100 matters are listed before this Court.**

Present: Sh. Gyan Prakash Ray, Ld. Addl. PP for State through VC.  
Sh. S.G. Asthana, Ld. Counsel for the applicant/accused through VC.

Copy of the bail application be supplied to the IO. Reply of the IO be filed positively by tomorrow as condition of the father of accused is stated to be serious.

Put up on 19.05.2021.

Order be uploaded on the website.

**(Arul Varma)**  
**ASJ/Vacation Judge/Special Judge,**  
**Electricity Court No. 02, Central**  
**Tis Hazari/Delhi/18.05.2021**

CNR No. DLCT01-001876-2014

FIR No. 02/14

P.S. Jama Masjid

U/s 302/394/411/34 IPC

State Vs. Adnan Hussain

18.05.2021

Vide order No. 765/30457-537/S.V./DHJS/Gaz./2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the police station and investigating agencies of Central District during summer vacation i.e. 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**Today more than 100 matters are listed before this Court.**

Present: Sh. Gyan Prakash Ray, Ld. Addl. PP for State through VC.

Sh. Anubhav Aggarwal, Ld. Counsel for the applicant/  
accused through VC.

IO / Inspector Yogesh Kumar is present through VC.

1. Vide this Order, I shall dispose off the Interim Bail application filed on behalf of the accused as per criteria setout by High Powered Committee.
2. Ld Counsel for the accused has contended that accused has spent more than two years in J/C.
3. Report of Jail Superintendent has been perused wherein it has been mentioned that the prison record of the accused in jail is good. Further the custody period of the accused has been mentioned as follows:-

S.No.	Custody Period	Remark
1.	From 05.03.2014 to 14.06.2018	I.Bail From 14.06.18 to 17.06.18
2.	From 17.06.2018 to 23.08.2018	I.Bail From 23.08.18 to 26.08.18
3.	From 26.08.2018 to 16.02.2019	I.Bail From 16.02.19 to 21.02.19
4.	From 21.02.2019 to 03.01.2020	I. Bail From 03.01.20 to 09.01.20
5.	From 09.01.2020 to 23.05.2020	I.Bail From 23.05.20 to 06.07.20
6.	From 06.07.2020 Till date	In Judicial Custody

*Contd.....*

4. Thus, accused has spent more than two years in custody and has satisfied the criteria laid down by High Powered Committee. Further Inspector Yogesh Kumar has also submitted that accused is not involved in any case.

5. Vide minutes of meeting dated 11.05.2021 of High Powered Committee it was held as thus:-

“.....It is accordingly resolved to add following xii<sup>th</sup> criteria to the Eleven criteria already adopted vide minutes of Meeting date 4<sup>th</sup> May, 2021 for grant of interim bail to the UTPs for 90 days:

(xii) Under trial prisoners (UTPs) facing trial for a case under Section 302 IPC and are in jail for more than two years with no involvement in any other case;.....”

6. Since the accused fulfils the criteria laid down above, he is hereby released on interim bail for a period of 90 days on personal bond for the sum of Rs. 20,000/- to the satisfaction of the Jail Superintendent. Application stands disposed off.

7. Copy of this order be sent to concerned Jail Superintendent for necessary action via official email ID. The order be also uploaded on the District Courts website forthwith.

**(Arul Varma)**  
**ASJ/Vacation Judge/Special Judge,**  
**Electricity Court No. 02, Central**  
**Tis Hazari/Delhi/18.05.2021**

FIR No. 212/2020  
P.S. Timarpur  
State Vs. Abhishek @ Mohit @ Annu

18.05.2021

Vide order No. 765/30457-537/S.V./DHJS/Gaz./2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the police station and investigating agencies of Central District during summer vacation i.e. 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**Today more than 100 matters are listed before this Court.**

Present: Sh. Gyan Prakash Ray, Ld. Addl. PP for State through VC.  
Sh. Vijay Kumar, Ld. Counsel for the applicant/accused through VC.

1. Vide this Order, I shall dispose off the Interim Bail application filed on behalf of the accused as per criteria setout by High Powered Committee.
2. Ld Counsel for the applicant / accused submitted that the accused is covered under **clause ix** of the HPC minutes of meeting dated 04.05.2021.
3. Jail report perused, as per which accused has spent 8 months and 15 days in custody in the present matter. Further reply of the IO has been perused, as per which accused was involved in another FIR No. 734/17, u/s 393/354/34 IPC. It has been submitted by the Ld. Counsel for accused that u/s 393 IPC the maximum punishment extends upto 7 years only.
4. Before adjudicating upon the bail application, it would be pertinent to make a reference to Suo Motu Petition (Civil) No. 1/2020 dated 23.03.2020 titled ***In Re: Contagion of COVID -19***, wherein, in order to decongest prisons, the Hon'ble SC ordained the constitution of High Powered Committees in each State.

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5. It is further apposite to mention that on 23.03.2020 itself, in case titled **Shobha Gupta &Ors. Vs. Union Of India &Ors W.P.(C) No.2945 of 2020** decided on 23.03.2020 by the Hon'ble High Court of Delhi, it was decided that Prisoners can be released on "interim bail", The criteria adopted were:-

- a. Under trial prisoner is the first time offender;
- b. Under trial prisoner has been arrested or is facing trial for offence punishable upto 7 years;
- c. Case is triable by Magistrate and
- d. Under trial prisoner is in custody for last 3 months or more;
- e. Under Trial Prisoner undergoing Civil imprisonment

6. The High Powered Committee (HPC), in terms of the mandate of the Hon'ble SC, issued a slew of directions, contained in Minutes Of Meetings held on various dates.

7. Vide Minutes of Meeting dated **04.05.2021**, the HPC identified class / category of persons who may be released on interim bail for a period of 90 days, for decongestion of jails, to inmates fulfilling the following criteria:-

- (i) **Inmates** undergoing **Civil Imprisonment**;
- (ii) **Under trial prisoners (UTPs)** who are facing trial in a case which prescribes a maximum sentence of **7 years** or less wherein he / she is in custody for a period of **15 days or more**;
- (iii) **Under trial prisoners (UTPs) / Remand Prisoners** (with respect to whom, charge sheets are yet to be filed), who are in custody for **15 days or more**, facing trial in a case which prescribes a maximum sentence of **7 years or less**;
- (iv) Under trial prisoners (UTPs), who are **senior citizens more than 60 years of age** and are in custody for **three months or**

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**more**, facing trial in a case which prescribes a maximum sentence of **10 years or less**;

(v) Under trial prisoners (UTPs), who are **less than 60 years of age** and are in custody for **six months or more**, facing trial in case which prescribes a maximum sentence of **10 years or less**; subject to the condition that he should not be involved in any other case which prescribes punishment of more than 7 years;

(vi) Under trial prisoners (UTPs), who are suffering from **HIV, Cancer, Chronic Kidney Dysfunction (UTPs requiring Dialysis), Hepatitis B or C, Asthma and TB** and are in custody, facing trial in a case which prescribes a maximum sentence of **10 years or less** and are not involved in multiple cases;

(vii) Under trial prisoners (UTPs) who are suffering from **HIV, Cancer, Chronic Kidney Dysfunction (UTPs requiring Dialysis), Hepatitis B or C, Asthma and TB** and are in custody for a period of **three months or more** and facing trial in a case which prescribes punishment of 10 years **upto life imprisonment** and are not involved in multiple cases.

(viii) Under trial prisoners (UTPs) facing trial for offence **under Section 394 IPC** and are **in jail for more than six months** with no involvement in **any other case**;

(ix) Under trial prisoners (UTPs) facing trial in a case **under Section 307 IPC** and are **in jail for more than six months**; *subject to the condition that he should not be involved in any other case which prescribes punishment of more than 7 years*;

(x) Under trial prisoners (UTPs) (*who are related as spouse of the*

*Contd.....*



*deceased*) facing trial for a case under Section 304B IPC and are in jail for **more than one year with no involvement in any other case**;

(xi) Under trial prisoners (UTPs) (*who are related as father-in-law, mother-in-law, brothers-in-law, sisters-in-law of the deceased*) facing trial for offence under **Section 304B IPC** and are in jail for **more than six months with no involvement in any other case**;

8. Vide the above minutes, it was also decided that the following categories of inmates, even if falling in the above criteria, should not be considered:-

(a) All inmates who are undergoing trial for intermediary/ large quantity recovery under NDPS Act ;

(b) Those under trial prisoners who are facing trial under Section 4 & 6 of POCSO Act;

(c) Those under trial prisoners who are facing trial for offences under section 376, 376A, 376B, 376C, 376D and 376E and Acid Attack;

(d) Those UTPs who are foreign nationals ;

(e) And those under trial prisoners who are facing trial under Prevention of Corruption Act (PCAct) / PMLA, MCOCA ; and

(f) Cases investigated by CBI/ED/NIA/Special Cell of Delhi Police, Crime Branch, SFIO, Terror related Cases, Riot cases, cases under Anti-National Activities and Unlawful Activities (Prevention) Act etc.

9. Apart from the above six categories, Committee resolved to exclude those UTPs who after having availed the benefit of the criteria adopted in the earlier meetings, had committed fresh crimes while on interim bail. Thus,

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following seventh and eighth category is also included in the exclusion clause.

(vii) Those Under Trial Prisoners who are now in custody for an offence committed by him during the period of interim bail granted to him on the basis of criteria adopted by High Powered Committee in its earlier meetings;

(viii) Those Under Trial Prisoners who were granted interim bail on the basis of criteria adopted by High Powered Committee in its earlier meetings but failed to surrender in terms of the surrender order and are now in custody, only on execution of non-bailable warrant against him / them.

10. Since the accused fulfils the criteria laid down above, he is hereby granted interim bail of 90 days and released on bail on personal bond for the sum of Rs. 20,000/- to the satisfaction of the Jail Superintendent.

12. Copy of this order be sent to concerned Jail Superintendent for necessary action via official email ID. The order be also uploaded on the District Courts website forthwith.

**(Arul Varma)**  
**ASJ/Vacation Judge/Special Judge,**  
**Electricity Court No. 02, Central**  
**Tis Hazari/Delhi/18.05.2021**

CNR No. DLCT01-000674-2021  
FIR No. 212/2020  
P.S. Timarpur  
State Vs. Surjeet @ Surjit

18.05.2021

Vide order No. 765/30457-537/S.V./DHJS/Gaz./2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the police station and investigating agencies of Central District during summer vacation i.e. 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**Today more than 100 matters are listed before this Court.**

Present: Sh. Gyan Prakash Ray, Ld. Addl. PP for State through VC.  
Sh. Sukhbir Sheoran, Ld. Counsel for the applicant/  
accused through VC.

1. Vide this Order, I shall dispose off the Interim Bail application filed on behalf of the accused as per criteria setout by High Powered Committee.
2. Ld Counsel for the applicant / accused has submitted that the accused has been in custody for more than 6 months and that he has not been involved in any other case in which punishment of more than 7 years has been prescribed. Ld. Counsel for accused has placed reliance on **clause ix** of HPC minutes of meeting dated 04.05.2021.
3. Jail report perused, as per which accused was admitted in jail on 28.08.2020 and is still confined in the jail. Thus, accused has spent more than 6 months in J/C. Further, reply of the IO/ASI Raj Kumar has also been perused, as per which accused was involved only in one more matter namely FIR No. 54/06, u/s 12/9/55. Both Ld. Addl. PP for the State and Ld. Counsel for accused have submitted that the other FIR pertains to Gambling Act in which punishment prescribed is less than 7 years.

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4. Before adjudicating upon the bail application, it would be pertinent to make a reference to Suo Motu Petition (Civil) No. 1/2020 dated 23.03.2020 titled ***In Re: Contagion of COVID -19***, wherein, in order to decongest prisons, the Hon'ble SC ordained the constitution of High Powered Committees in each State.

5. It is further apposite to mention that on 23.03.2020 itself, in case titled ***Shobha Gupta &Ors. Vs. Union Of India &Ors W.P.(C) No.2945 of 2020*** decided on 23.03.2020 by the Hon'ble High Court of Delhi, it was decided that Prisoners can be released on "interim bail", The criteria adopted were:-

- a. Under trial prisoner is the first time offender;
- b. Under trial prisoner has been arrested or is facing trial for offence punishable upto 7 years;
- c. Case is triable by Magistrate and
- d. Under trial prisoner is in custody for last 3 months or more;
- e. Under Trial Prisoner undergoing Civil imprisonment

6. The High Powered Committee (HPC), in terms of the mandate of the Hon'ble SC, issued a slew of directions, contained in Minutes Of Meetings held on various dates.

7. Vide Minutes of Meeting dated **04.05.2021**, the HPC identified class / category of persons who may be released on interim bail for a period of 90 days, for decongestion of jails, to inmates fulfilling the following criteria:-

- (i) **Inmates** undergoing **Civil Imprisonment**;
- (ii) **Under trial prisoners (UTPs)** who are facing trial in a case which prescribes a maximum sentence of **7 years** or less wherein he / she is in custody for a period of **15 days or more**;
- (iii) **Under trial prisoners (UTPs) / Remand Prisoners** (with

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respect to whom, charge sheets are yet to be filed), who are in custody for **15 days or more**, facing trial in a case which prescribes a maximum sentence of **7 years or less**;

(iv) Under trial prisoners (UTPs), who are **senior citizens more than 60 years of age** and are in custody for **three months or more**, facing trial in a case which prescribes a maximum sentence of **10 years or less**;

(v) Under trial prisoners (UTPs), who are **less than 60 years of age** and are in custody for **six months or more**, facing trial in case which prescribes a maximum sentence of **10 years or less**; subject to the condition that he should not be involved in any other case which prescribes punishment of more than 7 years;

(vi) Under trial prisoners (UTPs), who are suffering from **HIV, Cancer, Chronic Kidney Dysfunction (UTPs requiring Dialysis), Hepatitis B or C, Asthma and TB** and are in custody, facing trial in a case which prescribes a maximum sentence of **10 years or less** and are not involved in multiple cases;

(vii) Under trial prisoners (UTPs) who are suffering from **HIV, Cancer, Chronic Kidney Dysfunction (UTPs requiring Dialysis), Hepatitis B or C, Asthma and TB** and are in custody for a period of **three months or more** and facing trial in a case which prescribes punishment of 10 years **upto life imprisonment** and are not involved in multiple cases.

(viii) Under trial prisoners (UTPs) facing trial for offence **under Section 394 IPC** and are **in jail for more than six months** with no involvement in **any other case**;

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(ix) Under trial prisoners (UTPs) facing trial in a case **under Section 307 IPC and are in jail for more than six months;** *subject to the condition that he should not be involved in any other case which prescribes punishment of more than 7 years;*

(x) Under trial prisoners (UTPs) (*who are related as spouse of the deceased*) facing trial for a case under Section 304B IPC and are in jail **for more than one year with no involvement in any other case;**

(xi) Under trial prisoners (UTPs) (*who are related as father-in-law, mother-in-law, brothers-in-law, sisters-in-law of the deceased*) facing trial for offence under **Section 304B IPC** and are in jail **for more than six months with no involvement in any other case;**

8. Vide the above minutes, it was also decided that the following categories of inmates, even if falling in the above criteria, should not be considered:-

(a) All inmates who are undergoing trial for intermediary/ large quantity recovery under NDPS Act ;

(b) Those under trial prisoners who are facing trial under Section 4 & 6 of POCSO Act;

(c) Those under trial prisoners who are facing trial for offences under section 376, 376A, 376B, 376C, 376D and 376E and Acid Attack;

(d) Those UTPs who are foreign nationals ;

(e) And those under trial prisoners who are facing trial under Prevention of Corruption Act (PCAct) / PMLA, MCOCA ; and

(f) Cases investigated by CBI/ED/NIA/Special Cell of Delhi Police, Crime Branch, SFIO, Terror related Cases, Riot cases, cases

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under Anti-National Activities and Unlawful Activities (Prevention) Act etc.

9. Apart from the above six categories, Committee resolved to exclude those UTPs who after having availed the benefit of the criteria adopted in the earlier meetings, had committed fresh crimes while on interim bail. Thus, following seventh and eighth category is also included in the exclusion clause.

(vii) Those Under Trial Prisoners who are now in custody for an offence committed by him during the period of interim bail granted to him on the basis of criteria adopted by High Powered Committee in its earlier meetings;

(viii) Those Under Trial Prisoners who were granted interim bail on the basis of criteria adopted by High Powered Committee in its earlier meetings but failed to surrender in terms of the surrender order and are now in custody, only on execution of non-bailable warrant against him / them.

10. Since the accused fulfils the criteria laid down above, he is hereby granted interim bail of 90 days and released on bail on personal bond for the sum of Rs. 20,000/- to the satisfaction of the Jail Superintendent.

12. Copy of this order be sent to concerned Jail Superintendent for necessary action via official email ID. The order be also uploaded on the District Courts website forthwith.

**(Arul Varma)**  
**ASJ/Vacation Judge/Special Judge,**  
**Electricity Court No. 02, Central**  
**Tis Hazari/Delhi/18.05.2021**

FIR No. 210/2019  
P.S. Kamla Market  
State Vs. Kapil Kumar

18.05.2021

Vide order No. 765/30457-537/S.V./DHJS/Gaz./2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the police station and investigating agencies of Central District during summer vacation i.e. 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**Today more than 100 matters are listed before this Court.**

Present: Sh. Gyan Prakash Ray, Ld. Addl. PP for State through VC.  
Sh. Shailender Singh, Ld. Counsel for the applicant/  
accused through VC.  
IO/SI Mahesh through VC.

1. Vide this Order, I shall dispose off the Interim Bail application filed on behalf of the accused as per criteria setout by High Powered Committee.
2. Ld Counsel for the applicant / accused submitted that the accused is covered under **clause v** of the HPC minutes of meeting dated 04.05.2021.
3. Jail report perused, as per which accused has spent 7 months and 14 days in custody in the present matter. Though reply of the IO has not been placed on record, IO submits that he had emailed the same. IO submits that he will again send the copy through mail today itself. According to the IO the accused is aged around 25 years and is not previously involved in any other offence.
4. Before adjudicating upon the bail application, it would be pertinent to make a reference to Suo Motu Petition (Civil) No. 1/2020 dated 23.03.2020 titled ***In Re: Contagion of COVID -19***, wherein, in order to decongest prisons, the Hon'ble SC ordained the constitution of High Powered Committees in each State.

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5. It is further apposite to mention that on 23.03.2020 itself, in case titled **Shobha Gupta &Ors. Vs. Union Of India &Ors W.P.(C) No.2945 of 2020** decided on 23.03.2020 by the Hon'ble High Court of Delhi, it was decided that Prisoners can be released on "interim bail", The criteria adopted were:-

- a. Under trial prisoner is the first time offender;
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- e. Under Trial Prisoner undergoing Civil imprisonment

6. The High Powered Committee (HPC), in terms of the mandate of the Hon'ble SC, issued a slew of directions, contained in Minutes Of Meetings held on various dates.

7. Vide Minutes of Meeting dated **04.05.2021**, the HPC identified class / category of persons who may be released on interim bail for a period of 90 days, for decongestion of jails, to inmates fulfilling the following criteria:-

- (i) **Inmates** undergoing **Civil Imprisonment**;
- (ii) **Under trial prisoners (UTPs)** who are facing trial in a case which prescribes a maximum sentence of **7 years** or less wherein he / she is in custody for a period of **15 days or more**;
- (iii) **Under trial prisoners (UTPs) / Remand Prisoners** (with respect to whom, charge sheets are yet to be filed), who are in custody for **15 days or more**, facing trial in a case which prescribes a maximum sentence of **7 years or less**;
- (iv) Under trial prisoners (UTPs), who are **senior citizens more than 60 years of age** and are in custody for **three months or**

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**more**, facing trial in a case which prescribes a maximum sentence of **10 years or less**;

(v) Under trial prisoners (UTPs), who are **less than 60 years of age** and are in custody for **six months or more**, facing trial in case which prescribes a maximum sentence of **10 years or less**; subject to the condition that he should not be involved in any other case which prescribes punishment of more than 7 years;

(vi) Under trial prisoners (UTPs), who are suffering from **HIV, Cancer, Chronic Kidney Dysfunction (UTPs requiring Dialysis), Hepatitis B or C, Asthma and TB** and are in custody, facing trial in a case which prescribes a maximum sentence of **10 years or less** and are not involved in multiple cases;

(vii) Under trial prisoners (UTPs) who are suffering from **HIV, Cancer, Chronic Kidney Dysfunction (UTPs requiring Dialysis), Hepatitis B or C, Asthma and TB** and are in custody for a period of **three months or more** and facing trial in a case which prescribes punishment of 10 years **upto life imprisonment** and are not involved in multiple cases.

(viii) Under trial prisoners (UTPs) facing trial for offence **under Section 394 IPC** and are **in jail for more than six months** with no involvement in **any other case**;

(ix) Under trial prisoners (UTPs) facing trial in a case **under Section 307 IPC** and are **in jail for more than six months**; *subject to the condition that he should not be involved in any other case which prescribes punishment of more than 7 years*;

(x) Under trial prisoners (UTPs) (*who are related as spouse of the*

*Contd.....*

*deceased*) facing trial for a case under Section 304B IPC and are in jail for **more than one year with no involvement in any other case**;

(xi) Under trial prisoners (UTPs) (*who are related as father-in-law, mother-in-law, brothers-in-law, sisters-in-law of the deceased*) facing trial for offence under **Section 304B IPC** and are in jail for **more than six months with no involvement in any other case**;

8. Vide the above minutes, it was also decided that the following categories of inmates, even if falling in the above criteria, should not be considered:-

(a) All inmates who are undergoing trial for intermediary/ large quantity recovery under NDPS Act ;

(b) Those under trial prisoners who are facing trial under Section 4 & 6 of POCSO Act;

(c) Those under trial prisoners who are facing trial for offences under section 376, 376A, 376B, 376C, 376D and 376E and Acid Attack;

(d) Those UTPs who are foreign nationals ;

(e) And those under trial prisoners who are facing trial under Prevention of Corruption Act (PCAct) / PMLA,MCOCA ; and

(f) Cases investigated by CBI/ED/NIA/Special Cell of Delhi Police, Crime Branch, SFIO, Terror related Cases, Riot cases, cases under Anti-National Activities and Unlawful Activities (Prevention) Act etc.

9. Apart from the above six categories, Committee resolved to exclude those UTPs who after having availed the benefit of the criteria adopted in the earlier meetings, had committed fresh crimes while on interim bail. Thus,

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following seventh and eighth category is also included in the exclusion clause.

(vii) Those Under Trial Prisoners who are now in custody for an offence committed by him during the period of interim bail granted to him on the basis of criteria adopted by High Powered Committee in its earlier meetings;

(viii) Those Under Trial Prisoners who were granted interim bail on the basis of criteria adopted by High Powered Committee in its earlier meetings but failed to surrender in terms of the surrender order and are now in custody, only on execution of non-bailable warrant against him / them.

10. Since the accused fulfils the criteria laid down above, he is hereby granted interim bail of 90 days and released on bail on personal bond for the sum of Rs. 20,000/- to the satisfaction of the Jail Superintendent.

11. Copy of this order be sent to concerned Jail Superintendent for necessary action via official email ID. The order be also uploaded on the District Courts website forthwith.

**(Arul Varma)**  
**ASJ/Vacation Judge/Special Judge,**  
**Electricity Court No. 02, Central**  
**Tis Hazari/Delhi/18.05.2021**

FIR No. 227/20  
P.S. Wazirabad  
U/s 302 IPC & 25 Arms Act  
State Vs. Imran @ Akhtar Khan

18.05.2021

Vide order No. 765/30457-537/S.V./DHJS/Gaz./2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the police station and investigating agencies of Central District during summer vacation i.e. 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**Today more than 100 matters are listed before this Court.**

Present: Sh. Gyan Prakash Ray, Ld. Addl. PP for State through VC.  
Sh. Praveen Singh, Ld. Counsel for the applicant/accused through VC.  
Sh. Ravi Rai, Ld. Counsel for the victim.  
Reply of IO filed.  
Re-list for arguments on 20.05.2021.  
Order be uploaded on the website.

**(Arul Varma)**  
**ASJ/Vacation Judge/Special Judge,**  
**Electricity Court No. 02, Central**  
**Tis Hazari/Delhi/18.05.2021**

FIR No. 70/2019  
P.S. Sarai Rohilla  
State Vs. Ankit

18.05.2021

Vide order No. 765/30457-537/S.V./DHJS/Gaz./2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the police station and investigating agencies of Central District during summer vacation i.e. 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**Today more than 100 matters are listed before this Court.**

Present: Sh. Gyan Prakash Ray, Ld. Addl. PP for State through VC.

Sh. Mohd. Ilyas Ld. Counsel for the applicant/accused  
through VC.

Reply of IO filed. Copy of the same be supplied to Ld.  
Counsel for the accused.

Put up on 19.05.2021.

Order be uploaded on the website.

**(Arul Varma)**  
**ASJ/Vacation Judge/Special Judge,**  
**Electricity Court No. 02, Central**  
**Tis Hazari/Delhi/18.05.2021**

FIR No. 276/16  
P.S. I.P. Estate  
State Vs. Irfan

18.05.2021

Vide order No. 765/30457-537/S.V./DHJS/Gaz./2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the police station and investigating agencies of Central District during summer vacation i.e. 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**Today more than 100 matters are listed before this Court.**

Present: Sh. Gyan Prakash Ray, Ld. Addl. PP for State through VC.

Sh. Hari Kishan, Ld. Counsel for the applicant/accused  
through VC.

Reply of IO filed. Copy of the same be supplied to Ld.  
Counsel for the accused.

Put up on 19.05.2021.

Order be uploaded on the website.

**(Arul Varma)**  
**ASJ/Vacation Judge/Special Judge,**  
**Electricity Court No. 02, Central**  
**Tis Hazari/Delhi/18.05.2021**

FIR No. 26/15  
P.S. Prasad Nagar  
U/s 302 IPC

18.05.2021 State Vs. Mohd. Raja @ Shahnawaz Hussain  
Vide order No. 765/30457-537/S.V./DHJS/Gaz./2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the police station and investigating agencies of Central District during summer vacation i.e. 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**Today more than 100 matters are listed before this Court.**

Present: Sh. Gyan Prakash Ray, Ld. Addl. PP for State through VC.  
Sh. Rahul Saini, Ld. Counsel for the applicant through VC.  
IO / Inspector Rampal through VC.

Ld. Counsel for accused has moved an application u/s 439 Cr.P.C. for grant of interim bail as per HPC guidelines. Ld. Counsel submits that the accused is not involved in any other case. He has also placed reliance on order dated 03.11.2020 passed by Hon'ble High Court of Delhi wherein at para-3, a submission was made by the applicant / accused that accused does not have any other / previous criminal involvement. However, the reply to the interim bail application filed by the IO reveals that the accused was implicated in another FIR No. 0917/14, U/s 302 IPC. Thus, there seems to be a contradiction in the SCRB report and in the submissions made before the Hon'ble High Court of Delhi.

At this juncture Inspector Rampal submits that he would again enquire from P.S. Karol Bagh and filed detailed report on NDOH with advance copy to Ld. Counsel for accused.

Put up before court concerned on 04.06.2021.

Order be uploaded on the website.

**(Arul Varma)**  
**ASJ/Vacation Judge/Special Judge,**  
**Electricity Court No. 02, Central**  
**Tis Hazari/Delhi/18.05.2021**



FIR No. 206/20  
P.S. Hauz Qazi  
U/s 376/328/506 IPC  
State Vs. Mohd. Adil

18.05.2021

Vide order No. 765/30457-537/S.V./DHJS/Gaz./2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the police station and investigating agencies of Central District during summer vacation i.e. 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**Today more than 100 matters are listed before this Court.**

Present: Sh. Gyan Prakash Ray, Ld. Addl. PP for State through VC.

Sh. R.P.S. Bhatti, Ld. Counsel for the applicant/accused through VC.

IO / WSI Savit Mahiya through VC.

IO has filed reply.

Put up before concerned court on 03.06.2021.

Issue notice to the victim through IO to join proceedings.

Order be uploaded on the website.

**(Arul Varma)**  
**ASJ/Vacation Judge/Special Judge,**  
**Electricity Court No. 02, Central**  
**Tis Hazari/Delhi/18.05.2021**

FIR No. 272/15  
P.S. Nabi Karim  
U/s 302/34 IPC  
State Vs. Dharmender @ Sultan

18.05.2021

Vide order No. 765/30457-537/S.V./DHJS/Gaz./2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the police station and investigating agencies of Central District during summer vacation i.e. 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**Today more than 100 matters are listed before this Court.**

Present: Sh. Gyan Prakash Ray, Ld. Addl. PP for State through VC.

None for the applicant / accused.

IO / Inspector Vijay Kumar Gupta through VC.

Be listed on 04.06.2021.

Order be uploaded on the website.

**(Arul Varma)**  
**ASJ/Vacation Judge/Special Judge,**  
**Electricity Court No. 02, Central**  
**Tis Hazari/Delhi/18.05.2021**

FIR No. 47/19  
P.S. Crime Branch  
U/s 20/25 NDPS Act  
State Vs. Munish Gautam

18.05.2021

Vide order No. 765/30457-537/S.V./DHJS/Gaz./2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the police station and investigating agencies of Central District during summer vacation i.e. 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**Today more than 100 matters are listed before this Court.**

Present: Sh. Gyan Prakash Ray, Ld. Addl. PP for State through VC.  
Sh. Akshay Bhandari, Ld. Counsel for the applicant/  
accused through VC.

Reply to the application moved for extension of interim bail application filed.

Put up for consideration for tomorrow i.e. 19.05.2021.

Accordingly, interim bail application is extended till tomorrow for adjudication of the interim bail application.

Issue notice to the IO to appear before the court tomorrow to place all the relevant records qua this case tomorrow.

Order be uploaded on the website.

**(Arul Varma)**  
**ASJ/Vacation Judge/Special Judge,**  
**Electricity Court No. 02, Central**

**Tis Hazari/Delhi/18.05.2021**